

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

(Original Application No. 797 of 2024)

IN THE MATTER OF:

Gautam

... Applicant

Versus

State of Uttar Pradesh & Ors.

... Respondents

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Respondent No. 04

(Hydrologist/Nodal Officer/Member,
District Ground Water Management Council,
District- Muzaffarnagar (U.P.)

Through



Gigi C. George Advocate

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M-9810625315

Place : New Delhi

Date : 22.02.2025

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
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(Original Application No. 797 of 2024)

IN THE MATTER OF:

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**REPLY /RESPONSE FILED BY THE RESPONDENT NO. 4 i.e. UP
GROUND WATER DEPARTMENT.**

MOST RESPECTFULLY SHEWETH:

1. That instant Original Application no. 797/2024 titled Gautam Vs State of Uttar Pradesh & Ors. Hon'ble Tribunal passed the order dated 17.12.2024 with following observation: -

"In view of the averments in the application and observations in the report of the Joint Committee, we consider it appropriate to have response of (1) State of Uttar Pradesh through Principal Secretary, Environment and Forest, (2) District Magistrate, Muzaffarnagar, (3) Uttar Pradesh Pollution Control Board through Member Secretary, (4) Uttar Pradesh Ground Water Department, (5) M/s. Tirupati Balaji Fibers Pvt. Ltd., (6) M/s. Meenu Paper Mills Pvt. Ltd., (7) M/s. Shree Bhageshwari Papers Pvt. Ltd., (8) M/s. Agarwal Duplex Board Mills Ltd. and (9) M/s. Tehri Pulp and Paper ltd. who stand impleaded as respondents No. 1 to 9. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondent No. 1 to 9 requiring them to file their reply/response at least one week before the next date of hearing."

2. District Ground Water Management Council, Task Force constituted at district level. that for ground water extraction, the applicants/firms apply through online portal (www.upgwdonline.in), for which after District Ground Water Management Council recommendation of action is taken for issuance or cancellation of No Objection Certificate etc. for the applications. Copy of Letter for constitution of District Ground Water Management Council is annexed herewith as **Annexure 1**
3. That in compliance with the above orders of this Hon'ble Tribunal dated 17.12.2025, the Director Ground Water Department, Uttar Pradesh, through its letter number-1654/GWD/S-26 (NGT) dated 06.02.2025, directed the departmental compliance report/counter affidavit to be filed in the Hon'ble Tribunal on behalf of the department. Copy of the letter dated 06.02.2025 is annexed herewith as **Annexure-2**
4. That it is that by the order passed by the Hon'ble Tribunal dated 20.08.2024, a joint committee was constituted by nominating District Magistrate Muzaffarnagar, Uttar Pradesh Pollution Control Board and Central Pollution Control Board and was directed to investigate the facts regarding the concerned 05 firms and submit a report. In compliance with which, the constituted committee, after physical verification of the 05 firms, submitted its report by marking YES in front of UPGWD NOC.
5. That it is in compliance with the directions given by the Director, Ground Water Department, Uttar Pradesh in letter No. 1654/GWD/S-26 (NGT) dated 06.02.2025, the Departmental comments are required to be submitted in said 05 firms mentioned in OA No. 797/2024.
6. That the firm mentioned at Respondent No. 5 (M/s. Tirupati Balaji Fibers Pvt. Ltd) applied through the web portal for issuance of groundwater extraction No Objection Certificate (NOC) for 01 borewell of the firm

vide. application number MZFN1221NIN0093, Copy of the application is annexed herewith as **Annexure-3**. The applications of the firm were presented before the District Ground Water Management Council constituted under the chairmanship of the District Magistrate, on which the committee granted approval on 19.01.22. subsequently, after the firm deposited the groundwater extraction fee in respect of 01 borewell, a No Objection Certificate (NOC) was issued. Its validity is from 19.01.22 to 18.01.27. Copy of the NOC issued is annexed herewith as **Annexure-4**. The concerned firm had received a no objection certificate issued by the Uttar Pradesh Pollution Control Board. Copy of the NOC issued by the UP Pollution Control Board is annexed herewith as **Annexure-5**.

7. That the firm mentioned at Respondent No.6 (M/s. Meenu Paper Mills Pvt. Ltd) applied through the web portal for issuance of groundwater extraction No Objection Certificate (NOC) for 02 borewells of the firm vide application number MZFN0721NIN0035, MZFN0721NIN0036 Copy of the application is annexed herewith as **Annexure-6**. The applications of the firm were presented before the District Ground Water Management Council constituted under the chairmanship of the District Magistrate, on which the committee granted approval on 27.07.21. subsequently, after depositing the groundwater extraction fee by the firm in respect of 02 borewells, no objection certificate was issued, whose validity is from 27.07.21 to 26.07.26 Copy of the NOC is annexed herewith as **Annexure-7**. The concerned firm had received a no objection certificate issued by the Uttar Pradesh Pollution Control Board. Copy of the NOC by the UP Pollution Control Board is annexed herewith as **Annexure-8**
8. That the firm mentioned at Respondent No.7 (M/s. Shree Bhageshwari Papers Pvt. Ltd) applied through the web portal for issuance of

groundwater extraction No Objection Certificate (NOC) for 02 borewells of the firm vide application number MZFN0223RIN0128, MZFN0223RIN0129. Copy of the application is annexed herewith as **Annexure-9**. The applications of the firm were presented before the District Ground Water Management Council constituted under the chairmanship of the District Magistrate, on which the committee granted approval on 18.03.23. Subsequently, after depositing the groundwater extraction fee by the firm in respect of 02 borewells, no objection certificate was issued, whose validity is from 18.03.23 to 31.07.25 Copy of the NOC is annexed herewith as **Annexure-10**. The concerned firm also had received a no objection certificate issued by the Uttar Pradesh Pollution Control Board. Copy of the NOC issued by the UP Pollution Control Board is annexed herewith as **Annexure-11**.

9. That the firm mentioned at Respondent No.8 (M/s. Agarwal Duplex Board Mills Ltd) has, through web portal, got 02 borewells of the firm vide. application no. MZFN0321NIN0022, MZFN0321NIN0026. applied for issuance of groundwater extraction no objection certificate. Copy of the application for NOC is annexed herewith as **Annexure-12** The applications of the firm were presented before the District Ground Water Management Council constituted under the chairmanship of the District Magistrate, on which the committee granted approval on 14.03.21. Subsequently, after the firm deposited the groundwater extraction fee in relation to 02 borewells, the no objection certificate was issued. Whose validity is from 14.03.21 to 13.03.26. Copy of the NOC issued is annexed herewith as **Annexure-13**. The concerned firm had also received the No Objection Certificate issued by the Uttar Pradesh Pollution Control Board. Copy of the NOC issued by the UP-Pollution Control Board is annexed herewith as **Annexure-14**

10. That the firm mentioned at Respondent No.9 (M/s. Tehri Pulp and Paper ltd) applied through the web portal for issuance of groundwater extraction no objection certificate for 03 borewells of the firm vide. application number MZFN0322NIN0108, MZFN0322NIN0109, MZFN0322NIN0110 Copy of the applications is annexed herewith as **Annexure-15**. The applications of the firm were presented before the District Ground Water Management Council constituted under the chairmanship of the District Magistrate, on which the committee granted approval on 31.03.22. Subsequently, after depositing the groundwater extraction fee by the firm in respect of 03 borewells, no objection certificate was issued, whose validity is from 31.03.22 to 30.03.27 Copy of the NOC issued is annexed herewith as **Annexure-16**. The concerned firm had received a no objection certificate issued by the Uttar Pradesh Pollution Control Board. Copy of the NOC issued by UP Pollution Control Board is annexed herewith as **Annexure-17**.
11. That it is submitted that the above mentions firms have valid NOC issued from the Uttar Pradesh Ground Water Department to Extract the Ground water.
12. That the answering respondent will file additional/further reply as and when directed by this hon'ble Tribunal.



Respondent No. 04
(Hydrologist/Nodal Officer/Member,
District Ground Water Management Council,
District- Muzaffarnagar (U.P.)

1040

Through



Gigi C. George Advocate

Standing Counsel (UOI)

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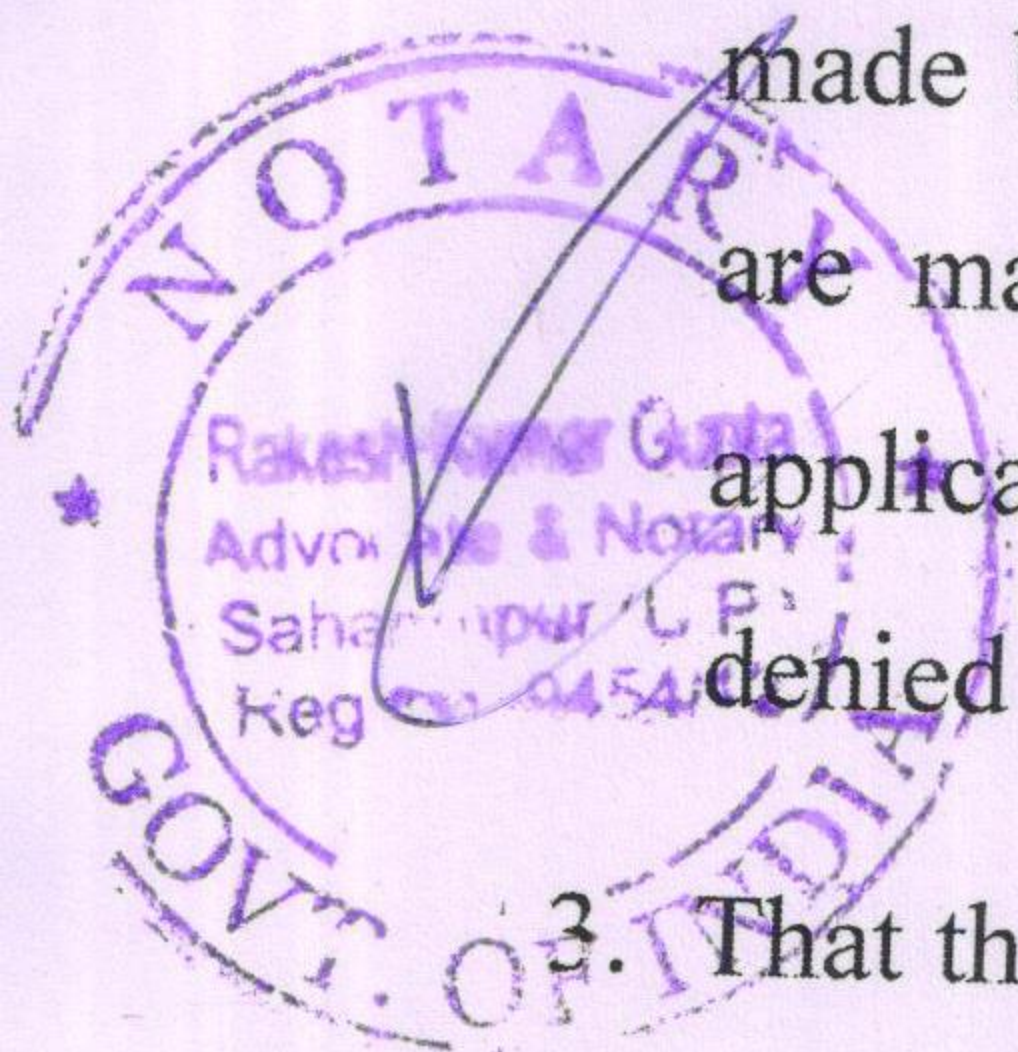
State of Uttar Pradesh & Ors.

... Respondents

Affidavit

I, Ashish kumar Singh Chaudhary S/o Sh. Ashok Kumar aged about 31 years, working as Nodal Officer, District Ground Water Management Council, Muzaffarnagar, Ground Water Department Division –Saharanpur, Pincode- 247001 do hereby solemnly affirm and declare as under:-

1. That I have read and understood the contents of the accompanying reply and studied the relevant records maintained in the department and produced before me. I have made myself fully aware about the facts and circumstances of the present case, hence competent to file the present accompanying reply.
2. That I have read and understood the contents of the application under reply made by the applicants. Save as expressly admitted herein and save what are matters of records every allegation and contention made in the said application shall be deemed to have been emphatically and specifically denied and disputed.
3. That the facts stated therein are true and correct to the best of my knowledge and belief, the contents of the reply may kindly be read as part and parcel of

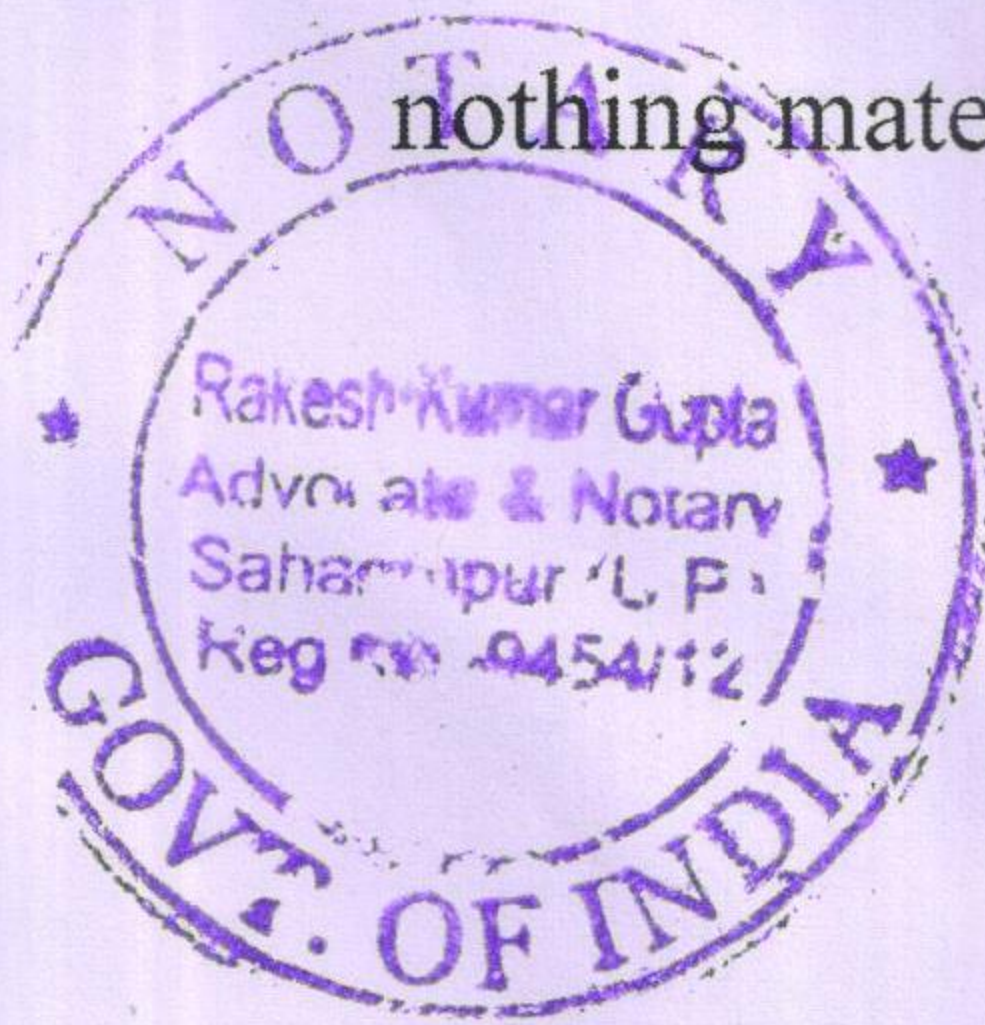


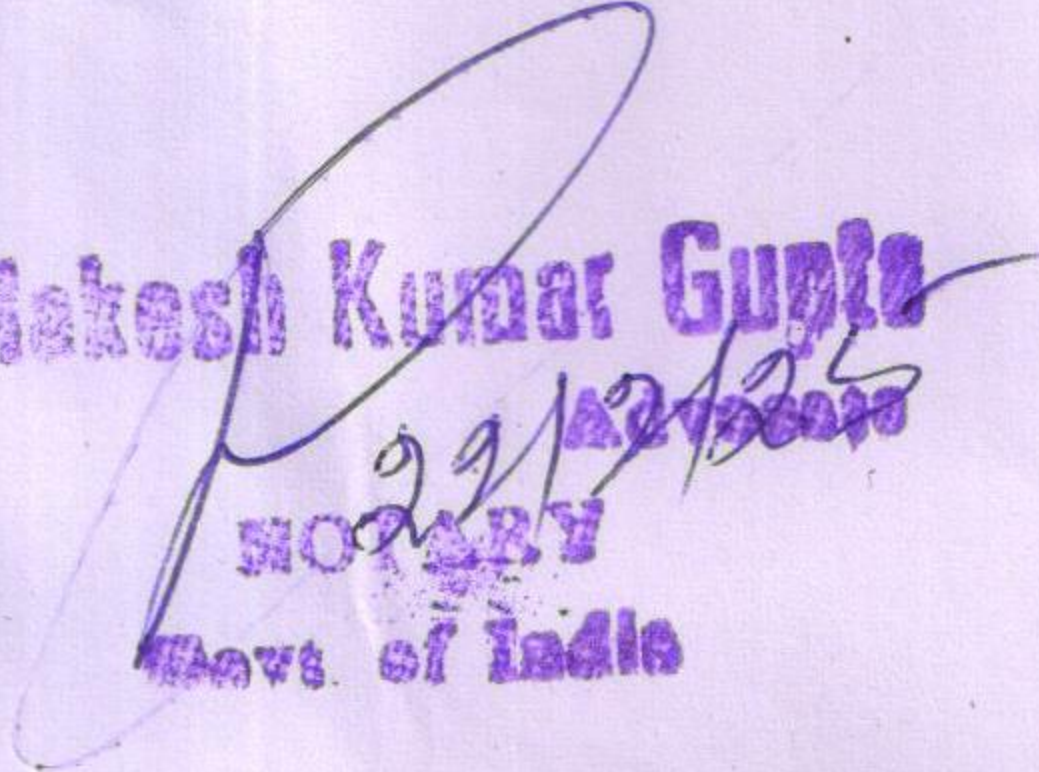
this affidavit and also the same has not been repeated herein for the sake of brevity.


DEPONENT

Verification

Verified at Saharanpur on this 22th day of February, 2025 that the contents of my on affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed there from.




Rakesh Kumar Gupta
22/2/2025
NOTARY
Govt. of India


DEPONENT

कृपया पत्रावली के दायी ओर रक्षित निर्देशक, राज्य भूगर्भ जल प्रबन्धन और विनियामक प्राधिकरण के पत्रांक 01/यू०पी०रा०गू०ज०प्र०वि०पा०दिनांक 05 जून 2020 का अवलोकन करने का कष्ट करे, जिसके द्वारा उत्तर प्रदेश भू-गर्भ जल (प्रबन्धन और विनियमन) अधिनियम 2019 (उत्तर-प्रदेश, अधिनियम संख्या 13 सन् 2019) की धारा 06 में प्रदत्त अधिकारों के कम में प्रदेश के समस्त जनपदों में एतद्वारा "जिला भूगर्भ जल प्रबन्धन परिषद" का निम्नानुसार गठन किया गया है।

1	जिला मजिस्ट्रेट	अध्यक्ष
2	जिला मजिस्ट्रेट द्वारा नाम निर्दिष्ट राज्य में भूगर्भ जल प्रबन्धन के क्षेत्र में दीर्घकालिक कार्य करने का अनुभव रखने वाले एक विषय विशेषज्ञ।	सदस्य
3	जिला मजिस्ट्रेट द्वारा नाम निर्दिष्ट भूगर्भ जल के क्षेत्र में अनुभव रखने वाले सार्वजनिक/ गैर सरकारी संगठन/ सामाजिक क्षेत्र का एक व्यक्ति।	सदस्य
4	सहायक अभियन्ता भूगर्भ जल विभाग।	सदस्य
5	क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड।	सदस्य
6	जिला कृषि अधिकारी।	सदस्य
7	अधिशासी अभियन्ता लघु सिंचाई विभाग।	सदस्य
8	अधिशासी अभियन्ता उत्तर प्रदेश जल निगम	सदस्य
9	नगर आयुक्त, नगर निगम/ अधिशासी अधिकारी, नगर पालिका परिषद् / अधिशासी अधिकारी, नगर पंचायत (यथा स्थिति)	सदस्य
10	मुख्य अभियन्ता, विकास प्राधिकरण।	सदस्य
11	अधिशासी अभियन्ता, सिंचाई एवं जल संसाधन विभाग।	सदस्य
12	उपायुक्त, जिला उद्योग केन्द्र।	सदस्य
13	प्रभागीय वनाधिकारी।	सदस्य
14	जिला उद्यान अधिकारी।	सदस्य
15	जिला विकास अधिकारी।	सदस्य/ सचिव

उपरोक्तानुसार क्रमांक 02 व 03 पर अंकित भूजल प्रबन्धन के क्षेत्र में दीर्घकालिक कार्य करने का अनुभव रखने वाले एक विषय विशेषज्ञ एवं भूगर्भ जल के क्षेत्र में अनुभव रखने वाले सार्वजनिक/ गैर सरकारी संगठन/ सामाजिक क्षेत्र का एक सदस्य जिला अधिकारी महोदया के स्तर से नामित किये जाने हैं।

बिन्दु संख्या 02 के लिए एक नाम प्रस्तावित है एवं बिन्दु संख्या 03 पर दो नाम प्रस्तावित हैं जिनमें से किसी एक फाउन्डेशन को नामित करना चाहे :-

बिन्दु संख्या	सदस्य का नाम व पता	कार्यक्षेत्र	अभियुक्ति
02	"डा० उमर सैफ" डायरेक्टर, ईवा इकोसिस्टम एक्सपर्ट मेम्बर, गंगा एम०एस०पी० स्टैयरिंग बोर्ड गावरमेट आफ यू०पी०। साइंटिफिक एडवाइजर, नगर निगम, सहारनपुर"	पर्यावरण संरक्षण में विशेषज्ञ	पताका "क" पर रक्षित है।
03	1-"नीर फाउन्डेशन" 1 फ्लोर स्मार्ट शापिंग मॉल गढ रोड मेरठ यू०पी०" 2-सभ्यता फाउन्डेशन, बुढीना कला विकास खण्ड बधरा, जनपद मुफ्फरनगर पिन- 251301	वर्षा जल संवर्धन, पर्यावरण संरक्षण	1- पताका "ख" पर रक्षित है। 2- पताका "ग" पर रक्षित है।

कृपया सहमति की दशा में बिन्दु संख्या 02 व 03 के लिए संस्था को नामित करते हुये उक्त कमेटी का अनुमोदन करना चाहे।

(मुख्य अधिकारी)
जिला विकास अधिकारी
मुफ्फरनगर

(सहायक अभियन्ता)
लघु सिंचाई उप खण्ड
मुफ्फरनगर

27/07/2020
जिला विकास अधिकारी
मुफ्फरनगर

22/7/2020

जिला विकास अधिकारी
मुफ्फरनगर

जिला विकास अधिकारी/मुख्य विकास अधिकारी/जिलाधिकारी, मुजफ्फरनगर।

महोदय/महोदया,

निदेशक, भूगर्भ जल विभाग/सदस्य सचिव, राज्य भूगर्भ जल प्रबन्धन एवं नियामक प्राधिकरण, उ०प्र०, के पत्र संख्या-23/यूपीरामूजप्रविप्रा/दिनांक 25 फरवरी, 2021(पताका) के अनुपालन में उत्तर प्रदेश भूगर्भ जल(प्रबन्धन और विनियमन) अधिनियम, 2019 के अन्तर्गत भूगर्भ जल विभाग उ०प्र० द्वारा आन-लाईन वेब पोर्टल (upgwdonline.in)पर आवेदक द्वारा कूप पंजीकरण एवं अनापत्ति प्रमाण पत्र के लिए जिला भूगर्भ जल प्रबन्धन का गठन किया गया है जो कि अधिसूचित और गैर अधिसूचित क्षेत्रों में समस्त विद्यमान वाणिज्यिक, औद्योगिक, अवसंरचनात्मक एवं सामूहिक उपयोगिताओं को रजिस्ट्रीकृत करने और गैर अधिसूचित क्षेत्रों में भूगर्भ जल निष्कर्षण हेतु प्राधिकार प्रमाण पत्र/अनापत्ति प्रमाण पत्र स्वीकृत करने तथा वैधन अभिकरणों को रजिस्ट्रीकृत करने का कार्य करेगी।

जनपद सहारनपुर में वेब पोर्टल (<https://upgwdonline.in>)पर प्राप्त आवेदनों के निस्तारण एवं उन पर अनापत्ति प्रमाण पत्र निर्गत करने हेतु आपके स्तर से निम्नानुसार टास्क फोर्स के गठन का प्रस्ताव प्रस्तुत है जो वेब पोर्टल पर प्राप्त आवेदनों की मौके पर जाकर जाँच एवं परीक्षण आदि कार्य कर अपनी रिपोर्ट आपके सम्मुख रखेगी। जिसकी प्रत्येक माह के द्वितीय एवं चतुर्थ मंगलवार को बैठक आयोजित कर प्राप्त आवेदनों का निस्तारण किया जायेगा। जनपदीय समिति/टास्क फोर्स का गठन निम्नानुसार प्रस्तावित है।

- | | |
|---|----------------|
| 1-जिला विकास अधिकारी, मुजफ्फरनगर | - अध्यक्ष |
| 2-हाईड्रोलॉजिस्ट, भूगर्भ जल विभाग, खण्ड मुजफ्फरनगर | - नोडल अधिकारी |
| 3-सहायक अभियन्ता, लघु सिंचाई विभाग, खण्ड मुजफ्फरनगर | - सदस्य |
| 4-अधिशासी अभियन्ता, जल निगम, मुजफ्फरनगर | - सदस्य |
| 5-उप आयुक्त, जिला उद्योग केन्द्र, मुजफ्फरनगर | - सदस्य |
| 6-क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियन्त्रण बोर्ड, मुजफ्फरनगर | - सदस्य |
| 7-खण्ड विकास अधिकारी, | - सदस्य |

कृपया उपरोक्तानुसार टास्क फोर्स के गठन की स्वीकृति प्रदान करते हुए पत्रावली के दाहिनी ओर (पताका'ख') रक्षित पत्रालेख पर हस्ताक्षर करना चाहे।

हाईड्रोलॉजिस्ट
भूगर्भ जल विभाग
खण्ड-सहारनपुर

जिला विकास अधिकारी, मुख्य विकास अधिकारी
मुजफ्फरनगर, मुजफ्फरनगर

10/6/22

(आलोक यादव)
मुख्य विकास अधिकारी
मुजफ्फरनगर

सिल्ला मुंगारी जे.
जिला विकास अधिकारी
मुजफ्फरनगर।

कोर्ट केस/एन0जी0टी0/महत्वपूर्ण।
ई-मेल के माध्यम से

कार्यालय निदेशक,
भूगर्भ जल विभाग, उत्तर प्रदेश
भूजल भवन (रा0भू0सू0प्र0के0),
हरिहरपुर, शहीद पथ, लखनऊ।

संख्या- 1654 / भू0ज0वि0/एस-26(एन0जी0टी0) दिनांक/लखनऊ/जनवरी 06/02/ 2025

विषय- मा0 राष्ट्रीय हरित अधिकरण (एनजीटी), नई दिल्ली में विचारधीन ओ0ए0 संख्या-797/2024 (I.A. No. 630/2024) Gautam Vs State of Uttar Pradesh & Ors. में पारित आदेश दिनांक 17.12.2024 के अनुपालन के सम्बन्ध में।

नोडल अधिकारी, जिला भूगर्भ जल प्रबन्धन परिषद्, जनपद-मुजफ्फरनगर।

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण (एनजीटी), नई दिल्ली में योजित ओ0ए0 संख्या-797/2024 (I.A. No. 630/2024) Gautam Vs State of Uttar Pradesh & Ors. जोकि पेपर मिल्स के द्वारा वायु व जल प्रदूषण किये जाने तथा विषाक्त गैसों को अवमुक्त किये जाने के संबंध में है। मा0 अधिकरण द्वारा उक्त वाद दिनांक 17.12.2024 को सूचिबद्ध हुआ, जिसमें निम्नलिखित आदेश पारित किये गये है, जिसके प्रभावी अंश निम्नवत् है-

"..... 3. In view of the averments in the application and observations in the report of the Joint Committee, we consider it appropriate to have response of (1) State of Uttar Pradesh through Principal Secretary, Environment and Forest, (2) District Magistrate, Muzaffarnagar, (3) Uttar Pradesh Pollution Control Board through Member Secretary, (4) Uttar Pradesh Ground Water Department, (5) M/s. Tirupati Balaji Fibers Pvt. Ltd., (6) M/s. Meenu Paper Mills Pvt. Ltd., (7) M/s. Shree Bhageshwari Papers Pvt. Ltd., (8) M/s. Agarwal Duplex Board Mills Ltd. and (9) M/s. Tehri Pulp and Paper Ltd. who stand impleaded as respondents No. 1 to 9. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 9 requiring them to file their reply/response at least one week before the next date of hearing.

4. In view of the significant environmental issues involved in the case involved in the case Mr. Rahul Khurana Advocate (Enrollment No. D/ 2183/ 2008) is appointed as Amicus Curiae also to assist this Tribunal in just and proper adjudication of the matter. He be paid professional remuneration/fee of Rs.25,000/- per hearing by UPPCB from the funds of environmental compensation deposited with it.

5. Ld. Amicus Curiae may visit the sites of concerned industries physically, if so considered necessary. All the expenses to be incurred by learned Amicus Curiae in undertaking journey which will include boarding, lodging and travelling expenses and also the expenses to be incurred in the preparation of the report etc., shall also be borne by UPPCB and it shall make the payment thereof from the funds of environmental compensation deposited with it.

6. List on 24.02.2025 for further consideration."

उल्लेखनीय है कि प्रदेश में प्रख्यापित 'भूगर्भ जल (प्रबन्धन एवं विनियमन) अधिनियम-2019' में निहित प्राविधानों के अन्तर्गत मुख्य सचिव महोदय की अध्यक्षता में "उत्तर प्रदेश राज्य भूगर्भ जल प्रबन्धन एवं विनियामक प्राधिकरण" का गठन किया गया है। अधिनियम, 2019 के प्रभावी अनुश्रवण/क्रियान्वयन हेतु प्रदेश के समस्त जनपदों में जनपद स्तर पर जिलाधिकारी की अध्यक्षता में "जिला भूगर्भ जल प्रबन्धन परिषद्" का गठन भी किया जा चुका है, जिसके अन्तर्गत कूपों के पंजीकरण, भूगर्भ जल निष्कर्षण हेतु अनापत्ति प्रमाण-पत्र निर्गमन/नवीनीकरण आदि के सम्बन्ध में प्राप्त आवेदनों तथा भूजल व उससे सम्बन्धित शिकायतों का निस्तारण जिलाधिकारी/अध्यक्ष, जिला भूगर्भ जल प्रबन्धन परिषद् द्वारा किया जाता है। अधिनियम में निहित सेवाओं के सुचारु क्रियान्वयन हेतु प्रत्येक जनपद में नोडल अधिकारी नामित किये गये है।

उक्त विषयांकित वाद में शिकायत द्वारा की गयी शिकायत में विपक्षी पार्टी संख्या-04 के रूप में भूगर्भ जल विभाग, उ०प्र० को रखा गया है, तथा अपेक्षा की गयी है कि वाद में अपना प्रतिउत्तर/प्रतिशपथ पत्र अगामी सुनवाई दिनांक 24.02.2025 से 01 सप्ताह पूर्व दाखिल किये जाने के निर्देश दिये गये हैं।

अतएव उपरोक्त के क्रम में आपको विषयांकित वाद में विपक्षी पार्टी संख्या-04/ भूगर्भ जल विभाग, उ०प्र०, की ओर से विभागीय प्रतिनिधि नामित करते हुए निर्देशित किया जाता है कि सम्बन्धित ओ०ए० संख्या-797/2024 (I.A. No. 630/2024) Gautam Vs State of Uttar Pradesh & Ors. के आदेश दिनांक 17.12.2024 के साथ संलग्न मूल शिकायती पत्र दिनांक 26.10.2023 में विभाग से सम्बन्धित बिन्दुओं पर विभागीय जाँच कर विभागीय मंतव्य/पैरावाइस नैरेटिव/शपथ पत्र विपक्षी पार्टी संख्या-04/भूगर्भ जल विभाग, उ०प्र०, की ओर से ससमय दाखिल करना सुनिश्चित करें तथा दाखिल किये गये प्रतिउत्तर/शपथ पत्र की प्रति सहित कृत कार्यवाही से इस कार्यालय को भी अवगत करायें, जिससे मा० राष्ट्रीय हरित अधिकरण (एनजीटी) के आदेशों का अनुपालन किया जा सके। ज्ञातव्य हों कि उक्त वाद में अगामी सुनवाई दिनांक 24.02.2025 को नियत की गयी है।

संलग्नक-उपरोक्तानुसार।

भवदीय,

(अनुपम)

अधिशायी अभियंता/
वै०सहा०(निदेशक)।

संख्या- /भू०ज०वि०/तददिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है-

1. मा० राष्ट्रीय हरित अधिकरण (एनजीटी), नई दिल्ली।
2. निजी सचिव, प्रमुख सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति विभाग, उ०प्र० शासन।
3. प्रमुख सचिव पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, उत्तर प्रदेश शासन।
4. सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
5. जिलाधिकारी/अध्यक्ष, जिला भूगर्भ जल प्रबन्धन परिषद जनपद-मुजफ्फरनगर।

(अनुपम)

अधिशायी अभियंता/
वै०सहा०(निदेशक)।

Form 8 (A)/फॉर्म 8 (ए)

APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL IN NON-NOTIFIED AREA

विद्यमान कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

(Any Commercial or Industrial or Infrastructural or Bulk user)
(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोक्ता)[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]
[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]

Applicant's Details

आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	MZFN1221NIN0093
Name of the Applicant आवेदक का नाम	NAVEEN AGARWAL		
Mobile No. मोबाइल नंबर	9897281631	Email ID. ईमेल आईडी	paper.tirupatibalaji@gmail.com
Date of Birth जन्मतिथि	09/09/1971	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	5025-1215-8794	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	9TH KM BHOPA ROAD MUZAFFARNAGAR		
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	MUZAFFAR NAGAR	State राज्य	Uttar Pradesh
District जनपद	MUZAFFAR NAGAR	Pin Code पिन कोड	251001
Designation पद	DIRECTOR	Company Name कंपनी का नाम	TIRUPATIBALAJI FIBERRS PVT.LTD.
Company Address कंपनी का पता	9TH KM,BHOPA ROAD,MUZAFFARNAGAR.	Authorization Letter प्राधिकार पत्र	

Details of Existing Well

विद्यमान कूप का विवरण

District जनपद	Muzaffar Nagar	Block ब्लॉक	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	9TH KM BHOPA ROAD,MUZAFFARNAGAR	Municipality/Municipal Corporation नगर पालिक/नगर निगम	No
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या	N/A	Land Details भूमि का विवरण	

Particulars of The Existing Well

विद्यमान कूप का ब्यौरा

Date of Construction/Sinking of Well कूप की निर्माण तिथि	15/04/1994	Type of the Well कूप का प्रकार	Tube Well/Boring
Housing Pipe If Any यदि कोई है	Yes	Approx. Length of Housing Pipe (In Meter) हाउसिंग पाईप की अनुमानित लंबाई (मीटर में)	46.00
Approx. Diameter of Housing Pipe (mm) हाउसिंग पाईप का अनुमानित व्यास (मिलीमीटर में)	200.00	Material of the Housing Pipe & Blank Pipe हाउसिंग पाईप एवं ब्लैंक पाईप की सामग्री	PVC

Strainer Details

स्ट्रेनर का विवरण

Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	2
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S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	46.00	52.00	6.00	200.00
2	52.00	56.00	4.00	200.00

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	60.00	Whether there has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
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Give Particulars Regarding Water Quality of the Well
कूप की जलीय गुणवत्ता का विवरण दें

N/A

Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	46.00
Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	60.00	Horse Power (H.P.) हॉर्स पावर (एच.पी.)	33.00
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	30/04/1994

Details of Utilization of Well कूप के उपयोग का विवरण

Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial	Annual Running Hours वार्षिक उपयोग (घंटे में)	3600.00
Daily Running Hours दैनिक उपयोग (घंटे में)	10.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Recharge Required रिचार्ज आवश्यक है	216000.00	Total Ground water Extraction कुल भूजल निकासी	216000.00
Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)	ETP INSTALLED BASED ON ACTIVATED SLUDGE PROCESS.	Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes

Upload NOC

अनापत्ति प्रमाणपत्र अपलोड करें

Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	No	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं:	N/A
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Affidavit on non judicial stamp paper of Rs. 10 for installation of appropriate rain water harvesting structure/ measure within a period of one year from Issuing of NOC Date
एनापत्ति तिथि जारी करने से एक वर्ष की अवधि के भीतर उचित वर्षा जल संचयन संरचना / माप की स्थापना के लिए रु 10- के गैर न्यायिक स्टाम्प पेपर

Affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m3/day

Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m3/day

Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories

Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs

Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m3/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.

Does industry come under MSME?
क्या उद्योग MSME के अंतर्गत आता है ?

Yes

MSME Certificate No. एमएसएमई प्रमाणपत्र संख्या	UP58000346	MSME Certificate Issuance Date एमएसएमई प्रमाणपत्र के निर्गमन की तिथि	21/08/2020
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MSME Certificate Validity एमएसएमई प्रमाणपत्र की वैधता	20/08/2030	Uploaded MSME Certificate अपलोड किया गया एमएसएमई प्रमाणपत्र	
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Type of MSME एमएसएमई का प्रकार	Medium
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Uploaded Affidavit शपथ पत्र अपलोड किया	N/A
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Application Date आवेदन तिथि	29/12/2021
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Declaration by the Applicant आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled.
मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।

I Agree/सहमत



1050
Ground Water Department
 (Namami Gange & Rural Water Supply Department)
 Ministry of Jal Shakti
 Government of Uttar Pradesh

Annexure 4

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC038113

VALID FROM 19/01/2022 TO 18/01/2027

Name of the Applicant		NAVEEN AGARWAL	
Address of the Applicant:		9TH KM BHOPA ROAD MUZAFFARNAGAR	
Company Name:	TIRUPATIBAALAJI FIBERRS PVT.LTD.	Company Address	9TH KM,BHOPA ROAD,MUZAFFARNAGAR.
Serial No. of Application Form	MZFN1221NIN0093	Date of Submission	27/12/2021
Specimen Signature of the User:			
Location particulars:			
District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
J.L. No		Plot No.	9TH KM BHOPA ROAD,MUZAFFARNAGAR
Municipality/Corporation	No	Ward No.	N/A
Holding No.			N/A
Rate of Withdrawal (m³/hr.)	60.00	Date of Energization (In Case of Electric Pump)	30/04/1994
Particulars of the Proposed Well and Pumping Device:			
Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	46.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	33.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m³/hr.):	60.00	Maximum Allowable Running Hours Per Day:	10.00
Maximum Allowable Annual Extraction of Ground Water:	216000.00	Recharge Required:	216000.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 216000.00 cubic meter, as specified under the application form within the given time period..

GENERAL CONDITIONS

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry

1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 Lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :05/02/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

U.P. Pollution Control Board

CONSENT ORDER

Dated : 27/01/2020

Ref No. -
69143/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/
water/MUZAFFARNAGAR/2019

To ,

Shri NAVEEN AGARWAL
M/s TIRUPATI BALAJI FIBRES LTD
9th Km, Bhopa Road, Muzaffarnagar (U.P.),MUZAFFAR NAGAR,251001
MUZAFFARNAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. TIRUPATI BALAJI FIBRES LTD

Reference Application No :6210038

Dated :27/01/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. TIRUPATI BALAJI FIBRES LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi
Kumar
Chauhan
Digitally signed
by Nishi Kumar
Chauhan
Date:
2020.01.27
16:44:26 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO
C-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi
Kumar
Chauhan
Digitally signed
by Nishi Kumar
Chauhan
Date:2020.01.27
16:44:46 +05'30'

CEO
C-3.

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.TIRUPATI BALAJI FIBRES LTD vide

Dated : 27/01/2020

Consent Order No. 6210038/ Water

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Writing, Printing and Kraft Paper-150 MTD using waste paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	7 KLD	Septic Tank
2	Industrial	350 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	7 KLD
2	Total Suspended Solids	As per EP Rules 1986
3	COD	As per EP Rules 1986
4	BOD	As per EP Rules 1986
5	Total Suspended Solids	
6	Oil & Grease	As per EP Rules 1986

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms .

Industrial Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	350
2	Total Suspended Solids	As per EP Rules 1986
3	BOD	As per EP Rules 1986
4	COD	As per EP Rules 1986
5	Oil & Grease	As per EP Rules 1986

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

7. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
8. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
12. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
14. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

Specific Conditions:

- 1-The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2-In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQM-II/CPCB/P&P/ 14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
- 3-The unit will not use agro based raw materials in the production process.
- 4-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 5-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6-The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x 7 basis.
- 7-The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 8-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9-Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10-Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
- 11-Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the inlet, Aeration Tank, Secondary Clarifier and outlet of Effluent Treatment Plant for On Line Monitoring and its URL and password shall be provided to the UPPCB Control room.
- 12This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 13-Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 14-Industry shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.
- 15-Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 16-The unit shall submit the audited balance sheet for the current year.
- 17-Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf.

Issued with the permission of competent authority .

Nishi Kumar Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2020.01.27 16:45:06 +05'30'

For and on behalf of U.P. Pollution Control Board .

CEO

C-3.



Form 8 (A)/फॉर्म 8 (ए)

APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION CERTIFICATE FOR
SINKING OF EXISTING WELL IN NON-NOTIFIED AREA

विद्यमान कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

(Any Commercial or Industrial or Infrastructural or Bulk user)
(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोक्ता)

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]
[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]

Applicant's Details
आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	MZFN0721NIN0036
Name of the Applicant आवेदक का नाम	MANISH KAPOOR		
Mobile No. मोबाइल नंबर	9837820000	Email ID. ईमेल आईडी	mceunupaper@gmail.com
Date of Birth जन्मतिथि	28/04/1971	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	6101-5569-9235	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	272, New Mandi Dakshini Bhopa Road, Muzaffarnagar		
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	MUZAFFAR NAGAR	State राज्य	Uttar Pradesh
District जनपद	MUZAFFAR NAGAR	Pin Code पिन कोड	251002
Designation पद	DIRECTOR	Company Name कंपनी का नाम	M/s MEENU PAPER MILLS PVT LTD
Company Address कंपनी का पता	9.5 Km, Bhopa Road, Muzaffarnagar	Authorization Letter प्राधिकार पत्र	

Details of Existing Well
विद्यमान कूप का विवरण

District जनपद	Muzaffar Nagar	Block ब्लॉक	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	9.5 Km, Bhopa Road, Muzaffarnagar	Municipality/Municipal Corporation नगर पालिक/नगर निगम	Yes
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या	N/A	Land Details भूमि का विवरण	

Particulars of The Existing Well
विद्यमान कूप का ब्यौरा

Date of Construction/Sinking of Well कूप की निर्माण तिथि	14/01/2016	Type of the Well कूप का प्रकार	Tube Well/Boring
Housing Pipe If Any यदि कोई है		No	

Strainer Details
स्ट्रेनर का विवरण

Material of Strainer स्ट्रेनर की सामग्री	Iron	Number of Strainer(s) स्ट्रेनर की संख्या	2	
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	83.00	89.00	6.00	150.00
2	89.00	95.00	6.00	150.00

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	100.00	Whether there has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
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Give Particulars Regarding Water Quality of the Well
कूप की जलीय गुणवत्ता का विवरण दें

N/A

Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	42.00
Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	85.00	Horse Power (H.P.) हॉर्स पावर (एच.पी.)	20.00
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	22/01/2016

Details of Utilization of Well कूप के उपयोग का विवरण

Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial	Annual Running Hours वार्षिक उपयोग (घंटे में)	2754.00
Daily Running Hours दैनिक उपयोग (घंटे में)	9.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Recharge Required रिचार्ज आवश्यक है	227276.00	Total Ground water Extraction कुल भूजल निकासी	234090.00
Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)	WASTE WATER TREATED IN EFFLUENT TREATMENT PLANT.	Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes
Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें			
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	Yes	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं:	WE COMMIT TO COMPLY WITH ALL THE TERMS AND CONDITIONS OF NOC.
Affidavit on non judicial stamp paper of Rs. 10 for installation of appropriate rain water harvesting structure/ measure within a period of one year from Issuing of NOC Date एनओसी तिथि जारी करने से एक वर्ष की अवधि के भीतर उचित वर्षा जल संचयन संरचना / माप की स्थापना के लिए रु 10- के गैर न्यायिक स्टाम्प पेपर			
Affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m3/day			
Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m3/day			
Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories			
Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs			
Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m3/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.			
Capacity of Structure, Constructed for Rain Water Harvesting (M ³) वर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता (मी ^० ³)		6814.25	
Does industry come under MSME? क्या उद्योग MSME के अंतर्गत आता है ?	Yes		
MSME Certificate No. एमएसएमई प्रमाणपत्र संख्या	UDYAM-UP-58-0003912	MSME Certificate Issuance Date एमएसएमई प्रमाणपत्र के निर्गमन की तिथि	22/04/2021
MSME Certificate Validity एमएसएमई प्रमाणपत्र की वैधता	21/04/2031	Uploaded MSME Certificate अपलोड किया गया एमएसएमई प्रमाणपत्र	
Type of MSME एमएसएमई का प्रकार	Medium		
Uploaded Affidavit शपथ पत्र अपलोड किया			
Application Date आवेदन तिथि		03/07/2021	

Declaration by the Applicant आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled .
मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।

I Agree/सहमत

APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL IN NON-NOTIFIED AREA

विद्यमान कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

(Any Commercial or Industrial or Infrastructural or Bulk user)
(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोक्ता)[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]
[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]Applicant's Details
आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	MZFN0721NIN0035
Name of the Applicant आवेदक का नाम	MANISH KAPOOR		
Mobile No. मोबाइल नंबर	9837820000	Email ID, ईमेल आईडी	meenupaper@gmail.com
Date of Birth जन्मतिथि	28/04/1971	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	6101-5569-9235	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	272, New Mandi Dakshini Bhopa Road, Muzaffarnagar		
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	MUZAFFAR NAGAR	State राज्य	Uttar Pradesh
District जनपद	MUZAFFAR NAGAR	Pin Code पिन कोड	251002
Designation पद	DIRECTOR	Company Name कंपनी का नाम	M/s MEENU PAPER MILLS PVT LTD
Company Address कंपनी का पता	9.5 Km, Bhopa Road, Muzaffarnagar	Authorization Letter प्राधिकार पत्र	

Details of Existing Well
विद्यमान कूप का विवरण

District जनपद	Muzaffar Nagar	Block ब्लॉक	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	9.5 Km, Bhopa Road, Muzaffarnagar	Municipality/Municipal Corporation नगर पालिक/नगर निगम	Yes
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या	N/A	Land Details भूमि का विवरण	

Particulars of The Existing Well
विद्यमान कूप का ब्यौरा

Date of Construction/Sinking of Well कूप की निर्माण तिथि	09/05/2015	Type of the Well कूप का प्रकार	Tube Well/Boring
Housing Pipe If Any यदि कोई है		No	

Strainer Details
स्ट्रेनर का विवरण

Material of Strainer स्ट्रेनर की सामग्री	Iron	Number of Strainer(s) स्ट्रेनर की संख्या	2	
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	83.00	89.00	6.00	150.00
2	89.00	95.00	6.00	150.00

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	100.00	Whether there has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
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Give Particulars Regarding Water Quality of the Well
कूप की जलीय गुणवत्ता का विवरण दें

N/A

Details of Existing Pumping Device
विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	42.00
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Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	80.00	Motor Power (H.P.) हॉर्स पावर (एच.पी.)	20.00
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	14/05/2015
Details of Utilization of Well कूप के उपयोग का विवरण			
Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial	Annual Running Hours वार्षिक उपयोग (घंटे में)	2700.00
Daily Running Hours दैनिक उपयोग (घंटे में)	9.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Recharge Required रिचार्ज आवश्यक है	209186.00	Total Ground water Extraction कुल भूजल निकासी	216000.00
Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)	WASTE WATER TREATED IN EFFLUENT TREATMENT PLANT.	Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes
Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें			
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	Yes	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं:	WE COMMIT TO COMPLY WITH ALL THE TERMS AND CONDITIONS OF NOC.
Affidavit on non judicial stamp paper of Rs. 10 for installation of appropriate rain water harvesting structure/ measure within a period of one year from Issuing of NOC Date एनओसी तिथि जारी करने से एक वर्ष की अवधि के भीतर उचित वर्षा जल संचयन संरचना / माप की स्थापना के लिए रु 10- के गैर न्यायिक स्टाम्प पेपर			
Affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m3/day			
Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m3/day			
Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories			
Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs			
Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m3/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.			
Capacity of Structure, Constructed for Rain Water Harvesting (M ³) वर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता (मी ^३)		6814.25	
Does industry come under MSME? क्या उद्योग MSME के अंतर्गत आता है ?	Yes		
MSME Certificate No. एमएसएमई प्रमाणपत्र संख्या	UDYAM-UP-58-0003912	MSME Certificate Issuance Date एमएसएमई प्रमाणपत्र के निर्गमन की तिथि	24/04/2021
MSME Certificate Validity एमएसएमई प्रमाणपत्र की वैधता	23/04/2031	Uploaded MSME Certificate अपलोड किया गया एमएसएमई प्रमाणपत्र	
Type of MSME एमएसएमई का प्रकार	Medium		
Uploaded Affidavit शपथ पत्र अपलोड किया			
Application Date आवेदन तिथि		06/07/2021	

Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true. I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled.
मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।

I Agree/सहमत



1060
Ground Water Department
 (Namami Gange & Rural Water Supply Department)
 Ministry of Jal Shakti
 Government of Uttar Pradesh

Annexure 7

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC042440

VALID FROM 27/07/2021 TO 26/07/2026

Name of the Applicant		MANISH KAPOOR	
Address of the Applicant:		272, New Mandi Dakshini Bhopa Road, Muzaffarnagar	
Company Name:	M/s MEENU PAPER MILLS PVT LTD	Company Address	9.5 Km, Bhopa Road, Muzaffarnagar
Serial No. of Application Form	MZFN0721NIN0036	Date of Submission	01/07/2021
Specimen Signature of the User:			
Location particulars:			
District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
J.L. No		Plot No.	9.5 Km, Bhopa Road, Muzaffarnagar
Municipality/Corporation	Yes	Ward No.	N/A
Holding No.			N/A
Rate of Withdrawal (m³/hr.)	85.00	Date of Energization (In Case of Electric Pump)	22/01/2016
Particulars of the Proposed Well and Pumping Device:			
Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	20.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m³/hr.):	85.00	Maximum Allowable Running Hours Per Day:	9.00
Maximum Allowable Annual Extraction of Ground Water:	234090.00	Recharge Required:	227276.00
<ul style="list-style-type: none"> • This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf. • Holder of this NOC is hereby directed to assure annual recharge of 227276.00 cubic meter, as specified under the application form within the given time period.. 			
GENERAL CONDITIONS			
<ul style="list-style-type: none"> • Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC. • In case of any change of ownership of the proposed well, fresh authorization has to be obtained. • No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization • For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters • The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands • In case of any change of ownership of the existing well, fresh registration has to be obtained. • No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration • In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation. • The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity. • Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis • Guidelines for Installation of Piezometers and their Monitoring 			
Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:			
<ul style="list-style-type: none"> • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6". • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring. • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table: 			
S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism
			Manual DWLR with Telemetry

1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 Lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :14/12/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



1062
Ground Water Department
 (Namami Gange & Rural Water Supply Department)
 Ministry of Jal Shakti
 Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC015889

VALID FROM 27/07/2021 TO 26/07/2026

Name of the Applicant	MANISH KAPOOR		
Address of the Applicant:	272, New Mandi Dakshini Bhopa Road, Muzaffarnagar		
Company Name:	M/s MEENU PAPER MILLS PVT LTD	Company Address	9.5 Km, Bhopa Road, Muzaffarnagar
Serial No. of Application Form	MZFN0721NIN0035	Date of Submission	01/07/2021
Specimen Signature of the User:			

Location particulars:

District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
J.L. No		Plot No.	9.5 Km, Bhopa Road, Muzaffarnagar
Municipality/Corporation	Yes	Ward No.	N/A
Holding No.			N/A
Rate of Withdrawal (m³/hr.)	80.00	Date of Energization (In Case of Electric Pump)	14/05/2015

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	20.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m³/hr.):	80.00	Maximum Allowable Running Hours Per Day:	9.00
Maximum Allowable Annual Extraction of Ground Water:	216000.00	Recharge Required:	209186.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 209186.00 cubic meter, as specified under the application form within the given time period..

GENERAL CONDITIONS

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry

1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 Lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :19/11/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



CONSENT ORDER

Ref No. -
67140/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/
water/MUZAFFARNAGAR/2019

Dated : 15/01/2020

To ,

Shri MANISH KAPOOR
M/s MEENU PAPER MILLS PVT LTD
9.5 km stone , Bhopa Road , Muzaffarnagar,MUZAFFAR NAGAR,251001
MUZAFFARNAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. MEENU PAPER MILLS PVT LTD

Reference Application No :6042621

Dated :15/01/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. MEENU PAPER MILLS PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi
Kumar
Chauhan
Digitally signed
by Nishi Kumar
Chauhan
Date: 2020.01.15
12:59:37 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO
C-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi
Kumar
Chauhan
Digitally signed
by Nishi Kumar
Chauhan
Date: 2020.01.15
12:59:53 +05'30'

CEO
C-3.

Annexure to Consent issued to M/s.MEENU PAPER MILLS PVT LTD vide

Consent Order No. 6042621/ Water

Dated : 15/01/2020

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Kraft Paper- 150 MTD using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	3 KLD	Septic Tank
2	Industrial	300 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	3 KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per Board Norms
2	BOD	As per Board Norms
3	COD	As per Board Norms
4	Oil & Grease	As per Board Norms
5	Quantity of Discharge	300 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
7. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
8. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.

9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
12. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
14. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

Specific Conditions:

- 1-The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2-In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQM-II/CPCB/P&P/ 14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
- 3-The unit will not use agro based raw materials in the production process.
- 4-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 5-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6-The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.
- 7-The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 8-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9-Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10-Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
- 11-Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.
- 12-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 13-Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 14-Industry shall submit quarterly monitoring reports of treated effluent from a certified/ approved laboratory under E.P. Act 1986.
- 15-Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 16-The unit shall submit the audited balance sheet for the current year.
- 17-Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

1067

Issued with the permission of competent authority .

Nishi
Kumar
Chauhan

Digitally signed
by Nishi Kumar
Chauhan
Date:
2020.01.15
13:00:22 +05'30'

For and on behalf of U.P. Pollution Control Board .

**CEO
C-3.**

Ground Water Department
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (B)

[See rule 14(1)]

**APPLICATION FOR RENEWAL OF NO-OBJECTION CERTIFICATE FOR SINKING OF WELL FOR ANY
COMMERCIAL OR INDUSTRIAL OR INFRASTRUCTURAL OR BULK USER IN NOTIFIED AND NON-
NOTIFIED AREA**

अनापत्ति प्रमाण पत्र के नवीनीकरण का आवेदन पत्र

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]

Applicant's Details आवेदक का विवरण			
Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	MZFN0223RIN0128
Name of the Owner स्वामी का नाम	DIVESH BANSAL		
Mobile No. मोबाइल नंबर	7417590988	Email ID. ईमेल आईडी	rajumzn@gmail.com
Date of Birth जन्मतिथि	25/03/1974	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	6430-1059-0338	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR, UTTAR PRADESH	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	MUZAFFARNAGAR	State राज्य	Uttar Pradesh
District जनपद	MUZAFFARNAGAR	Pin Code पिन कोड	251001
Designation पद	DIRECTOR	Company Name कंपनी का नाम	M/s SHREE BHAGESHWARI PAPERS PVT LTD
Company Address कंपनी का पता	9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR	Authorization Letter प्राधिकार पत्र	
Details of Existing Well विद्यमान कूप का विवरण			
District जनपद	Muzaffar Nagar	Block ब्लॉक	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR	Municipality/Municipal Corporation नगर पालिका/नगर निगम	N/A
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या	N/A	Land Details भूमि का विवरण	
Location Coordinates स्थान निर्देशांक	29.469693 77.790258	Uploaded Google / Toposheet Map अपलोड किया गया कूप का गूगल / टोपोशीट मैप	
Particulars of The Existing Well विद्यमान कूप का ब्यौरा			
Date of Construction/Sinking of Well कूप की निर्माण तिथि	06/02/1995	Type of Well कूप का प्रकार	Tube Well/Boring
Discharge of Tube Well (cum./hr) ट्यूबवेल का निर्वहन (cum./hr)			
Housing Pipe If Any यदि कोई है		No	
Strainer Details स्ट्रेनर का विवरण			
Material of Strainer स्ट्रेनर की सामग्री	Iron	Number of Strainer(s) स्ट्रेनर की संख्या	4
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)
1	112.00	118.00	6.00
			Diameter (In millimeter) व्यास (मिलीमीटर में)
			250.00

2	118.00	124.00	6.00	250.00
3	150.00	156.00	6.00	250.00
4	168.00	174.00	6.00	250.00
Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)		180.00	Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	
Ground Water Level (In meter) भूजल स्तर (मीटर में)		10.00	No	
Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण				
Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible		Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	131.00
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	25.00		Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	50.00
Operational Device परिचालन उपकरण	Electric Motor		Date of Energization विद्युतीकरण तिथि	11/02/1995
Details of Utilization of Well कूप के उपयोग का विवरण				
Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial		Annual Running Hours वार्षिक उपयोग (घंटे में)	3071.95
Daily Running Hours दैनिक उपयोग (घंटे में)	9.17		Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Recharge Required रिचार्ज आवश्यक है	0.00		Total Ground water Extraction कुल भूजल निकासी	402425.45
Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)	WASTE WATER TREATED IN EFFLUENT TREATMENT PLANT		Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes
Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें			Length of Section Pipe (in Meter) सक्शन पाइप की लंबाई (मीटर में)	50.00
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	Yes		Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं	WE COMMIT TO COMPLY WITH ALL THE TERMS AND CONDITIONS OF NOC.
Capacity of Structure, Constructed for Rain Water Harvesting (M ³) वर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता (मी ³)			804850.00	
When N.O.C. is not valid at the date of filling the application जब अनापत्ति प्रमाण पत्र आवेदन भरने की तिथि में मान्य नहीं है				
Date of Expiry of N.O.C	30/07/2020		Date of filling application for renewal	16/06/2020
Any clarification Report			Reason For Pendency	
affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m3/day				
Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m3/day				
Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories				
Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs				
Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m3/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.				
Affidavit on non judicial stamp paper of Rs, 10 that no alteration/ modification of well against the details submitted at the time of filling up application for grant of N.O.C. will be done. 10 रुपये के न्यायिक स्टांप पेपर पर शपथ पत्र प्रस्तुत करने के निर्देश दिये जाते हैं जिसपर यह उल्लिखित हो कि अनापत्ति प्रमाणपत्र प्राप्त करने हेतु भरे गए आवेदन पत्र पर प्रदान की गई जानकारी के विरुद्ध आवेदक द्वारा कूप में किसी प्रकार के बदलाव/परिवर्तन नहीं किए जाएंगे।।				
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)				
Central Ground Water Authority / Ground Water Department Uttar Pradesh केन्द्रीय भूगर्भ जल प्राधिकरण / भूगर्भ जल विभाग उत्तर प्रदेश सरकार				Yes
Certificate Number प्रमाणपत्र संख्या	CGWA/NOC/IND/ORIG/2018/3944		Issue Date निर्गमन तिथि	31/07/2018
Expiry Date अंतिम तिथि	30/07/2020		Upload Certificate प्रमाणपत्र अपलोड करें	

Does industry come under MSME ? क्या उद्योग MSME के अंतर्गत आता है ?		No	
Uploaded Affidavit शपथ पत्र अपलोड किया			
Application Date आवेदन तिथि		03/02/2023	
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	TRANSFER OF CGWA TO UPGWD.	affidavit on non judicial stamp paper of Rs. 10 that compliance of conditions imposed about capacity of RWH to be installed and compliance of any other conditions imposed at the time of grant of N.O.C. have been made.	
Against Case	No		
Declaration by the Applicant आवेदक द्वारा उद्घोषणा			
<p>I do hereby declare that the particulars furnished here in above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled ..</p> <p>मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।</p>			
I Agree/मैं सहमत हूँ <input checked="" type="checkbox"/>			



1071
Ground Water Department
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (B)











[See rule 14(1)]


APPLICATION FOR RENEWAL OF NO-OBJECTION CERTIFICATE FOR SINKING OF WELL FOR ANY COMMERCIAL OR INDUSTRIAL OR INFRASTRUCTURAL OR BULK USER IN NOTIFIED AND NON-NOTIFIED AREA

अनापत्ति प्रमाण पत्र के नवीनीकरण का आवेदन पत्र

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]

Applicant's Details आवेदक का विवरण				
Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	MZFN0223RIN0129	
Name of the Owner स्वामी का नाम	DIVESH BANSAL			
Mobile No. मोबाइल नंबर	8868002999	Email ID. ईमेल आईडी	ashishspul@gmail.com	
Date of Birth जन्मतिथि	25/03/1974	Gender लिंग	Male	
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card	
Aadhaar Card Number	6430-1059-0338	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड		
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR, UTTAR PRADESH	Locality/Village मुहल्ला/गाँव		
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	MUZAFFARNAGAR	State राज्य	Uttar Pradesh	
District जनपद	MUZAFFARNAGAR	Pin Code पिन कोड	251001	
Designation पद	DIRECTOR	Company Name कंपनी का नाम	M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT - 2	
Company Address कंपनी का पता	9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR	Authorization Letter प्राधिकार पत्र		
Details of Existing Well विद्यमान कूप का विवरण				
District जनपद	Muzaffar Nagar	Block ब्लॉक	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar	
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR	Municipality/Municipal Corporation नगर पालिक/नगर निगम	N/A	
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या	N/A	Land Details भूमि का विवरण		
Location Coordinates स्थान निर्देशांक	29.469693 77.790258	Uploaded Google / Toposheet Map अपलोड किया गया कूप का गूगल / टोपोशीट मैप		
Particulars of The Existing Well विद्यमान कूप का ब्यौरा				
Date of Construction/Sinking of Well कूप की निर्माण तिथि	09/05/2009	Type of Well कूप का प्रकार	Tube Well/Boring	
Discharge of Tube Well (cum./hr) ट्यूबवेल का निर्वहन (cum./hr)				
Housing Pipe If Any यदि कोई है		No		
Strainer Details स्ट्रेनर का विवरण				
Material of Strainer स्ट्रेनर की सामग्री	Iron	Number of Strainer(s) स्ट्रेनर की संख्या	4	
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	98.00	104.00	6.00	250.00

2	104.00	110.00	6.00	250.00
3	163.00	169.00	6.00	250.00
4	169.00	175.00	6.00	250.00
Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)		180.00	Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
Ground Water Level (In meter) भूजल स्तर (मीटर में)		10.00		
Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण				
Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	125.00	
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	25.00	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	50.00	
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	16/05/2009	
Details of Utilization of Well कूप के उपयोग का विवरण				
Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial	Annual Running Hours वार्षिक उपयोग (घंटे में)	3467.25	
Daily Running Hours दैनिक उपयोग (घंटे में)	10.35	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No	
Recharge Required रिचार्ज आवश्यक है	0.00	Total Ground water Extraction कुल भूजल निकासी	433406.25	
Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)	WASTE WATER TREATED IN EFFLUENT TREATMENT PLANT	Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes	
Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें		Length of Section Pipe (in Meter) सक्शन पाइप की लंबाई (मीटर में)	50.00	
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	Yes	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं	WE COMMIT TO COMPLY WITH ALL THE TERMS AND CONDITIONS OF NOC.	
Capacity of Structure, Constructed for Rain Water Harvesting (M ³) वर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता (मी ³)		866812.00		
When N.O.C. is not valid at the date of filling the application जब अनापत्ति प्रमाण पत्र आवेदन भरने की तिथि में मान्य नहीं है				
Date of Expiry of N.O.C	24/09/2020	Date of filling application for renewal	15/09/2020	
Any clarification Report		Reason For Pendency		
affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m3/day				
Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m3/day				
Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories				
Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs				
Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m3/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.				
Affidavit on non judicial stamp paper of Rs. 10 that no alteration/ modification of well against the details submitted at the time of filling up application for grant of N.O.C. will be done. 10 रुपये के न्यायिक स्टाम्प पेपर पर शपथ पत्र प्रस्तुत करने के निर्देश दिये जाते हैं जिसपर यह उल्लिखित हो कि अनापत्ति प्रमाणपत्र प्राप्त करने हेतु भरे गए आवेदन पत्र पर प्रदान की गई जानकारी के विरुद्ध आवेदक द्वारा कूप में किसी प्रकार के बदलाव/परिवर्तन नहीं किए जाएंगे।।				
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)				
Central Ground Water Authority / Ground Water Department Uttar Pradesh केन्द्रीय भूगर्भ जल प्राधिकरण / भूगर्भ जल विभाग उत्तर प्रदेश सरकार			Yes	
Certificate Number प्रमाणपत्र संख्या	CGWA/NOC/IND/ORIG/2018/4142	Issue Date निर्गमन तिथि	25/09/2018	
Expiry Date अंतिम तिथि	24/09/2020	Upload Certificate प्रमाणपत्र अपलोड करें		

Does industry come under MSME ? क्या उद्योग MSME के अंतर्गत आता है ?		No	
Uploaded Affidavit शपथ पत्र अपलोड किया			
Application Date आवेदन तिथि		03/02/2023	
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	TRANSFER OF CGWA TO UPGWD.	affidavit on non judicial stamp paper of Rs, 10 that compliance of conditions imposed about capacity of RWH to be installed and compliance of any other conditions imposed at the time of grant of N.O.C. have been made.	
Against Case	No		
Declaration by the Applicant आवेदक द्वारा उद्घोषणा			
<p>I do hereby declare that the particulars furnished here in above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled ..</p> <p>मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।</p>			
I Agree/मैं सहमत हूँ <input checked="" type="checkbox"/>			



1074
Ground Water Department
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Annexure 10

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG040900

VALID FROM 18/03/2023 TO 31/07/2025

Registration No.: 202302000070			
Name of the Owner	DIVESH BANSAL		
Address of the Applicant	9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR, UTTAR PRADESH	Application Form Serial No.	MZFN0223RIN0128
Date of Submission	03/02/2023	Specimen Signature	
Company Name	M/s SHREE BHAGESHWARI PAPERS PVT LTD	Company Address	9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR
Location Particulars			
District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR	Municipality/Corporation	N/A
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	06/02/1995		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	180.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	25.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	131.00
Date of Energization (In Case of Electric Pump)		11/02/1995	
Approx. Strainer Length (For Tube Well)	0.00	Diameter (For Dug Well)	0.00
Maximum Allowable Rate of Withdrawal (m³/hr.):	131.00	Maximum Allowable Running Hours Per Day:	9.17
Maximum Allowable Annual Extraction of Ground Water (m³/year):			402425.45
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	TRANSFER OF CGWA TO UPGWD.		
Against Case	No	Recharge Required:	0.00
<ul style="list-style-type: none"> This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI. (2) for extraction of ground water at a rate not exceeding that as shown at SI. (3j), for Running Hours per day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf. Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period.. 			
Conditions			
<ul style="list-style-type: none"> (1) Holder of this NOC is hereby directed to fill from I(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC. (2) In case of any change of ownership of the proposed well, fresh authorization has to be obtained. (3) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization. (4) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters (5) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands. (6) In case of any change of ownership of the existing well, fresh registration has to be obtained. (7) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SI. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration. (8) In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation. (9) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity. (10) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis. (11) Guidelines for Installation of Piezometers and their Monitoring Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC: <ul style="list-style-type: none"> • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6". • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring. • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table: 			
S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitring Mechanism
			Manual DWLR with Telemetry
1	< 10	0	0 0

2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :08/06/2023

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



1076
Ground Water Department
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG031479

VALID FROM 18/03/2023 TO 31/07/2025

Registration No.: 202302000071			
Name of the Owner	DIVESH BANSAL		
Address of the Applicant	9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR, UTTAR PRADESH	Application Form Serial No.	MZFN0223RIN0129
Date of Submission	03/02/2023	Specimen Signature	
Company Name	M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT - 2	Company Address	9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR
Location Particulars			
District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR	Municipality/Corporation	N/A
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	09/05/2009		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	180.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	25.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	125.00
Date of Energization (In Case of Electric Pump)		16/05/2009	
Approx. Strainer Length (For Tube Well)	0.00	Diameter (For Dug Well)	0.00
Maximum Allowable Rate of Withdrawal (m³/hr.):	125.00	Maximum Allowable Running Hours Per Day:	10.35
Maximum Allowable Annual Extraction of Ground Water (m³/year):			433406.25
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	TRANSFER OF CGWA TO UPGWD.		
Against Case	No	Recharge Required:	0.00
<ul style="list-style-type: none"> This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI. (2) for extraction of ground water at a rate not exceeding that as shown at SI. (3j), for Running Hours per day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf. Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period.. 			
Conditions			
<ul style="list-style-type: none"> (1) Holder of this NOC is hereby directed to fill from I(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC. (2) In case of any change of ownership of the proposed well, fresh authorization has to be obtained. (3) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization. (4) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters (5) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands. (6) In case of any change of ownership of the existing well, fresh registration has to be obtained. (7) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SI. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration. (8) In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation. (9) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity. (10) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis. (11) Guidelines for Installation of Piezometers and their Monitoring Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC: <ul style="list-style-type: none"> • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6". • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring. • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table: 			
S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitring Mechanism
			Manual DWLR with Telemetry
1	< 10	0	0 0

2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :07/07/2023

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



CONSENT ORDER

Ref No. -
68526/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/
water/MUZAFFARNAGAR/2019

Dated : 30/12/2019

To ,

Shri DIVESH BANSAL
M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1
9th Km Stone , Bhopa Road, Muzaffarnagar,MUZAFFAR NAGAR,251001
MUZAFFARNAGAR

Sub : **Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1**

Reference Application No :6162484

Dated :30/12/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1 is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi
Kumar
Chauhan
Digitally signed
by Nishi Kumar
Chauhan
Date: 2019.12.30
12:15:48 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO
C-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi
Kumar
Chauhan
Digitally signed
by Nishi Kumar
Chauhan
Date: 2019.12.30
12:16:04 +05'30'

CEO
C-3.

Annexure to Consent issued to M/s.SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1 vide

Consent Order No. 6162484/ Water

Dated : 30/12/2019

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Kraft Paper-100 MTD using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	8 KLD	Septic Tank
2	Industrial	1100 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	8 KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per Board Norms
2	BOD	As per Board Norms
3	COD	As per Board Norms
4	Oil & Grease	As per Board Norms
5	Total Suspended Solids	1100 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
7. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
8. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.

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9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
12. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
14. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

Specific Conditions:

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- 1-The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2-In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQM-II/CPCB/P&P/ 14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
- 3-The unit will not use agro based raw materials in the production process.
- 4-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 5-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6-The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x7 basis.
- 7-The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 8-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9-Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10-Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
- 11-Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.
- 12-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 13-Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 14-Industry shall submit quarterly monitoring reports of treated effluent from a certified/ approved laboratory under E.P. Act 1986.
- 15-Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 16-The unit shall submit the audited balance sheet for the current year.
- 17-Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

Nishi
Kumar
Chauhan
Digitally signed
by Nishi Kumar
Chauhan
Date: 2019.12.30
12:16:21 +05'30'

For and on behalf of U.P. Pollution Control Board .

**CEO
C-3.**



1082

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
68530/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/
water/MUZAFFARNAGAR/2019

Dated : 30/12/2019

To ,

Shri DIVESH BANSAL
M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2
9th Km Stone , Bhopa Road , Muzaffarnagar,MUZAFFAR NAGAR,251001
MUZAFFARNAGAR

Sub : **Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2**

Reference Application No :6162720

Dated :30/12/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2 is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi
Kumar
Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2019.12.30 12:23:36 +05'30'

For and on behalf of U.P. Pollution Control Board

**CEO
C-3.**

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi
Kumar
Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2019.12.30 12:23:56 +05'30'

**CEO
C-3.**

Annexure to Consent issued to M/s.SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2 vide

Consent Order No. 6162720/ Water

Dated : 30/12/2019

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Writing and Printing Paper-100 MT/Day using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	8 KLD	Septic Tank
2	Industrial	1800 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	8 KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per Board Norms
2	BOD	As per Board Norms
3	COD	As per Board Norms
4	Oil & Grease	As per Board Norms
5	Quantity of Discharge	1800 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
7. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
8. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.

9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
12. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
14. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

Specific Conditions:

- 1-The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2-In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQM-II/CPCB/P&P/ 14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
- 3-The unit will not use agro based raw materials in the production process.
- 4-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 5-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6-The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.
- 7-The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 8-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9-Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10-Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
- 11-Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.
- 12-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 13-Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 14-Industry shall submit quarterly monitoring reports of treated effluent from a certified/ approved laboratory under E.P. Act 1986.
- 15-Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 16-The unit shall submit the audited balance sheet for the current year.
- 17-Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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Issued with the permission of competent authority .

Nishi
Kumar
Chauhan

Digitally signed
by Nishi Kumar
Chauhan
Date: 2019.12.30
12:24:14 +05'30'

For and on behalf of U.P. Pollution Control Board .

**CEO
C-3.**



Form 8 (A)/फॉर्म 8 (ए)

APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION CERTIFICATE FOR
SINKING OF EXISTING WELL IN NON-NOTIFIED AREA

विद्यमान कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

(Any Commercial or Industrial or Infrastructural or Bulk user)
(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोक्ता)

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]
[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]

Applicant's Details
आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	MZFN0321NIN0022
Name of the Applicant आवेदक का नाम	ABHISHEK AGARWAL		
Mobile No. मोबाइल नंबर	9319157059	Email ID. ईमेल आईडी	adbml2008@rediffmail.com
Date of Birth जन्मतिथि	23/06/1978	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	4521-3136-3160	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	4th Km Stone , Bhopa Road , Muzaffarnagar		
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	MUZAFFAR NAGAR	State राज्य	Uttar Pradesh
District जनपद	MUZAFFAR NAGAR	Pin Code पिन कोड	251001
Designation पद	WHOLE TIME DIRECTOR AND CFO	Company Name कंपनी का नाम	AGARWAL DUPLEX BOARD MILLS LTD.
Company Address कंपनी का पता	4TH KM MILE STONE,BHOPA ROAD, MUZAFFARNAGAR	Authorization Letter प्राधिकार पत्र	

Details of Existing Well
विद्यमान कूप का विवरण

District जनपद	Muzaffar Nagar	Block ब्लॉक	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	4TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR	Municipality/Municipal Corporation नगर पालिक/नगर निगम	MUZAFFAR NAGAR
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या	26	Land Details भूमि का विवरण	

Particulars of The Existing Well
विद्यमान कूप का ब्यौरा

Date of Construction/Sinking of Well कूप की निर्माण तिथि	03/03/1986	Type of the Well कूप का प्रकार	Tube Well/Boring
Housing Pipe If Any यदि कोई है		No	

Strainer Details
स्ट्रेनर का विवरण

Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	2	
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	40.00	45.00	5.00	200.00
2	40.00	45.00	5.00	200.00

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	40.00	Whether there has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
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Give Particulars Regarding Water Quality of the Well
कूप की जलीय गुणवत्ता का विवरण दें

N/A

Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	45.00
Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	120.00	Horse Power (H.P.) हॉर्स पावर (एच.पी.)	25.00
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	03/03/1986

Details of Utilization of Well कूप के उपयोग का विवरण

Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial	Annual Running Hours वार्षिक उपयोग (घंटे में)	5040.00
Daily Running Hours दैनिक उपयोग (घंटे में)	14.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Recharge Required रिचार्ज आवश्यक है	604800.00	Total Ground water Extraction कुल भूजल निकासी	604800.00
Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)		No	
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	No	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं:	RECHARGE STRUCTURE ON ADOPTED POND

Affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m3/day

Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m3/day

Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories

Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs

Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m3/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.

Does industry come under MSME ?
क्या उद्योग MSME के अंतर्गत आता है ?

No

Uploaded Affidavit
शपथ पत्र अपलोड किया



Application Date
आवेदन तिथि

02/03/2021

Declaration by the Applicant आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled .
मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।

I Agree/सहमत



Form 8 (A)/फॉर्म 8 (ए)

APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION CERTIFICATE FOR
SINKING OF EXISTING WELL IN NON-NOTIFIED AREA
विद्यमान कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

(Any Commercial or Industrial or Infrastructural or Bulk user)
(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोक्ता)

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]
[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]

Applicant's Details
आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	MZFN0321NIN0026
Name of the Applicant आवेदक का नाम	ABHISHEK AGARWAL		
Mobile No. मोबाइल नंबर	9319157059	Email ID. ईमेल आईडी	adbml2008@rediffmail.com
Date of Birth जन्मतिथि	23/06/1978	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	4521-3136-3160	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	4th Km Stone , Bhopa Road , Muzaffarnagar		
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	MUZAFFAR NAGAR	State राज्य	Uttar Pradesh
District जनपद	MUZAFFAR NAGAR	Pin Code पिन कोड	251001
Designation पद	WHOLE TIME DIRECTOR AND CFO	Company Name कंपनी का नाम	AGARWAL DUPLEX BOARD MILLS LTD.
Company Address कंपनी का पता	4TH KM MILE STONE,BHOPA ROAD, MUZAFFARNAGAR	Authorization Letter प्राधिकार पत्र	

Details of Existing Well
विद्यमान कूप का विवरण

District जनपद	Muzaffar Nagar	Block ब्लॉक	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	4TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR	Municipality/Municipal Corporation नगर पालिक/नगर निगम	MUZAFFAR NAGAR
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या	26	Land Details भूमि का विवरण	

Particulars of The Existing Well
विद्यमान कूप का ब्यौरा

Date of Construction/Sinking of Well कूप की निर्माण तिथि	03/03/1986	Type of the Well कूप का प्रकार	Tube Well/Boring
Housing Pipe If Any यदि कोई है		No	

Strainer Details
स्ट्रेनर का विवरण

Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	2	
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	40.00	45.00	5.00	200.00
2	40.00	45.00	5.00	200.00

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	40.00	Whether there has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
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Give Particulars Regarding Water Quality of the Well
कूप की जलीय गुणवत्ता का विवरण दें

N/A

Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	45.00
Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	30.00	Horse Power (H.P.) हॉर्स पावर (एच.पी.)	15.00
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	03/03/1986

Details of Utilization of Well कूप के उपयोग का विवरण

Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial	Annual Running Hours वार्षिक उपयोग (घंटे में)	3600.00
Daily Running Hours दैनिक उपयोग (घंटे में)	10.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Recharge Required रिचार्ज आवश्यक है	0.00	Total Ground water Extraction कुल भूजल निकासी	108000.00
Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)		No	
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	Yes	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं:	RECHARGE STRUCTURE ON ADOPTED POND

Affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m3/day

Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m3/day

Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories

Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs

Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m3/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.

Capacity of Structure, Constructed for Rain Water Harvesting (M ³) वर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता (मी ^{०३})	110000.00
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Does industry come under MSME ? क्या उद्योग MSME के अंतर्गत आता है ?	No
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Uploaded Affidavit शपथ पत्र अपलोड किया	
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Application Date आवेदन तिथि	04/03/2021
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Declaration by the Applicant आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled .
मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।

I Agree/सहमत



1090
Ground Water Department
 (Namami Gange & Rural Water Supply Department)
 Ministry of Jal Shakti
 Government of Uttar Pradesh

Annexure 13

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC042160

VALID FROM 14/03/2021 TO 13/03/2026

Name of the Applicant	ABHISHEK AGARWAL		
Address of the Applicant:	4th Km Stone , Bhopa Road , Muzaffarnagar		
Company Name:	AGARWAL DUPLEX BOARD MILLS LTD.	Company Address	4TH KM MILE STONE,BHOPA ROAD, MUZAFFARNAGAR
Serial No. of Application Form	MZFN0321NIN0022	Date of Submission	02/03/2021
Specimen Signature of the User:			
Location particulars:			
District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
J.L. No		Plot No.	4TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR
Municipality/Corporation	MUZAFFAR NAGAR	Ward No.	26
Holding No.			26
Rate of Withdrawal (m ³ /hr.)	120.00	Date of Energization (In Case of Electric Pump)	03/03/1986
Particulars of the Proposed Well and Pumping Device:			
Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	25.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	120.00	Maximum Allowable Running Hours Per Day:	14.00
Maximum Allowable Annual Extraction of Ground Water:	604800.00	Recharge Required:	604800.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 604800.00 cubic meter, as specified under the application form within the given time period..

GENERAL CONDITIONS

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism
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			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 Lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :07/04/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



1092
Ground Water Department
 (Namami Gange & Rural Water Supply Department)
 Ministry of Jal Shakti
 Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC031410

VALID FROM 14/03/2021 TO 13/03/2026

Name of the Applicant	ABHISHEK AGARWAL		
Address of the Applicant:	4th Km Stone , Bhopa Road , Muzaffarnagar		
Company Name:	AGARWAL DUPLEX BOARD MILLS LTD.	Company Address	4TH KM MILE STONE,BHOPA ROAD, MUZAFFARNAGAR
Serial No. of Application Form	MZFN0321NIN0026	Date of Submission	04/03/2021
Specimen Signature of the User:			
Location particulars:			
District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
J.L. No		Plot No.	4TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR
Municipality/Corporation	MUZAFFAR NAGAR	Ward No.	26
Holding No.			26
Rate of Withdrawal (m³/hr.)	30.00	Date of Energization (In Case of Electric Pump)	03/03/1986
Particulars of the Proposed Well and Pumping Device:			
Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	15.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m³/hr.):	30.00	Maximum Allowable Running Hours Per Day:	10.00
Maximum Allowable Annual Extraction of Ground Water:	108000.00	Recharge Required:	0.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period..

GENERAL CONDITIONS

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism
------	--	----------------------------	----------------------

			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 Lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :07/04/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
67645/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/
water/MUZAFFARNAGAR/2019

Dated : 27/12/2019

To ,

Shri ABHISHEK AGARWAL
M/s AGARWAL DUPLEX BOARD MILLS LTD
4th Km Stone , Bhopa Road , Muzaffarnagar, MUZAFFAR NAGAR, 251001
MUZAFFARNAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. AGARWAL DUPLEX BOARD MILLS LTD

Reference Application No :6080913

Dated :27/12/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. AGARWAL DUPLEX BOARD MILLS LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi
Kumar
Chauhan
Digitally signed
by Nishi Kumar
Chauhan
Date: 2019.12.27
16:57:08 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO
C-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi
Kumar
Chauhan
Digitally signed
by Nishi Kumar
Chauhan
Date: 2019.12.27
16:57:23 +05'30'
CEO
C-3.

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.AGARWAL DUPLEX BOARD MILLS LTD vide

Consent Order No. 6080913/ Water

Dated : 27/12/2019

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Duplex Board/M G Poster Paper/Kraft Paper-160 MTD using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	3 KLD	Septic Tank
2	Industrial	800 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	3 KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per Board Norms
2	BOD	As per Board Norms
3	COD	As per Board Norms
4	Oil & Grease	As per Board Norms
5	Quantity of Discharge	800 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
7. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
8. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.

9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
12. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
14. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

Specific Conditions:

- 1-The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2-In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQM-II/CPCB/P&P/ 14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
- 3-The unit will not use agro based raw materials in the production process.
- 4-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 5-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6-The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x7 basis.
- 7-The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 8-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9-Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10-Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
- 11-Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.
- 12-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 13-Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 14-Industry shall submit quarterly monitoring reports of treated effluent from a certified/ approved laboratory under E.P. Act 1986.
- 15-Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 16-The unit shall submit the audited balance sheet for the current year.
- 17-Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

Nishi
Kumar
Chauhan

Digitally signed
by Nishi Kumar
Chauhan
Date: 2019.12.27
16:57:42 +05'30'

For and on behalf of U.P. Pollution Control Board .

CEO
C-3.



Form 8 (A)/फॉर्म 8 (ए)

APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL IN NON-NOTIFIED AREA

विद्यमान कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

(Any Commercial or Industrial or Infrastructural or Bulk user)
(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोक्ता)

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]
[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]

Applicant's Details
आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	MZFN0322NIN0108
Name of the Applicant आवेदक का नाम	SACHIN AGRAWAL		
Mobile No. मोबाइल नंबर	9927990098	Email ID. ईमेल आईडी	info@tehrpaper.com
Date of Birth जन्मतिथि	16/11/1975	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	5895-1024-1822	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	122,SOUTH BHOPA ROAD, NEW MANDI,MUZAFFARNAGAR,UTTAR PRADESH		
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	MUZAFFAR NAGAR	State राज्य	Uttar Pradesh
District जनपद	MUZAFFAR NAGAR	Pin Code पिन कोड	251001
Designation पद	G. M. ENVIRONMENT	Company Name कंपनी का नाम	TEHRI PULP AND PAPER LIMITED
Company Address कंपनी का पता	9TH KM,BHOPA ROAD,MUZAFFARNAGAR.	Authorization Letter प्राधिकार पत्र	

Details of Existing Well
विद्यमान कूप का विवरण

District जनपद	Muzaffar Nagar	Block ब्लॉक	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	9TH KM BHOPA ROAD,MUZAFFARNAGAR	Municipality/Municipal Corporation नगर पालिका/नगर निगम	No
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या	N/A	Land Details भूमि का विवरण	

Particulars of The Existing Well
विद्यमान कूप का ब्यौरा

Date of Construction/Sinking of Well कूप की निर्माण तिथि	20/03/1997	Type of the Well कूप का प्रकार	Tube Well/Boring
Housing Pipe If Any यदि कोई है	Yes	Approx. Length of Housing Pipe (In Meter) हाउसिंग पाइप की अनुमानित लंबाई (मीटर में)	90.00
Approx. Diameter of Housing Pipe (mm) हाउसिंग पाइप का अनुमानित व्यास (मिलीमीटर में)	150.00	Material of the Housing Pipe & Blank Pipe हाउसिंग पाइप एवं ब्लैंक पाइप की सामग्री	Iron

Strainer Details
स्ट्रेनर का विवरण

Material of Strainer स्ट्रेनर की सामग्री	Iron	Number of Strainer(s) स्ट्रेनर की संख्या	4
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S.No.	Strainer Installed at what Depth from Ground Level (in Meter)	Strainer Installed upto what Depth from Ground Level (in Meter)	Length (In meter)	Diameter (In millimeter)
क्रम संख्या	स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	लंबाई (मीटर में)	व्यास (मिलीमीटर में)
1	103.00	109.00	6.00	150.00
2	109.00	115.00	6.00	150.00
3	115.00	121.00	6.00	150.00
4	121.00	125.00	4.00	150.00

Approx. Depth of Well (In meter)
कूप की अनुमानित गहराई (मीटर में) 125.00

Whether there has been Any Adverse Report Regarding Water Quality of the Well?
क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है? No

Give Particulars Regarding Water Quality of the Well
कूप की जलीय गुणवत्ता का विवरण दें N/A

Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	90.00
Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	150.00	Horse Power (H.P.) हॉर्स पावर (एच.पी.)	30.00
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	27/03/1997

Details of Utilization of Well कूप के उपयोग का विवरण

Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial	Annual Running Hours वार्षिक उपयोग (घंटे में)	2450.00
Daily Running Hours दैनिक उपयोग (घंटे में)	7.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Recharge Required रिचार्ज आवश्यक है	367500.00	Total Ground water Extraction कुल भूजल निकासी	367500.00

Please Submit Mode of Treatment of Waste Water/Effluent (For Industries)
अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)

ETP INSTALLED BASED ON ACTIVATED SLUDGE PROCESS.

Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not?
कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं

Yes

Upload NOC
अनापत्ति प्रमाणपत्र अपलोड करें



Whether Rain Water Harvesting Structure has been Constructed within the Premises?
क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?

No

Any Other Information Which You Would Like to Furnish
कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं:

N/A

Affidavit on non judicial stamp paper of Rs. 10 for installation of appropriate rain water harvesting structure/ measure within a period of one year from Issuing of NOC Date
एनओसी तिथि जारी करने से एक वर्ष की अवधि के भीतर उचित वर्षा जल संचयन संरचना / माप की स्थापना के लिए रु 10- के गैर न्यायिक स्टाम्प पेपर



Affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m3/day



Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m3/day



Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories



Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs



Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m3/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.



Does industry come under MSME ?
क्या उद्योग MSME के अंतर्गत आता है ?

No

Uploaded Affidavit
शपथ पत्र अपलोड किया

N/A

Application Date
आवेदन तिथि

01/03/2022

Declaration by the Applicant आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled .
मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।

I Agree/सहमत



Form 8 (A)/फॉर्म 8 (ए)

**APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION CERTIFICATE FOR
SINKING OF EXISTING WELL IN NON-NOTIFIED AREA**
विद्यमान कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

(Any Commercial or Industrial or Infrastructural or Bulk user)
(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोक्ता)

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]
[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]

Applicant's Details
आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	MZFN0322NIN0109
Name of the Applicant आवेदक का नाम	SACHIN AGRAWAL		
Mobile No. मोबाइल नंबर	9927990098	Email ID. ईमेल आईडी	info@tehrpaper.com
Date of Birth जन्मतिथि	16/11/1975	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	5895-1024-1822	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	122,SOUTH BHOPA ROAD, NEW MANDI,MUZAFFARNAGAR,UTTAR PRADESH		
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	MUZAFFAR NAGAR	State राज्य	Uttar Pradesh
District जनपद	MUZAFFAR NAGAR	Pin Code पिन कोड	251001
Designation पद	G. M. ENVIRONMENT	Company Name कंपनी का नाम	TEHRI PULP AND PAPER LIMITED
Company Address कंपनी का पता	9TH KM,BHOPA ROAD,MUZAFFARNAGAR.	Authorization Letter प्राधिकार पत्र	

Details of Existing Well
विद्यमान कूप का विवरण

District जनपद	Muzaffar Nagar	Block ब्लॉक	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	9TH KM BHOPA ROAD,MUZAFFARNAGAR	Municipality/Municipal Corporation नगर पालिका/नगर निगम	No
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या	N/A	Land Details भूमि का विवरण	


Particulars of The Existing Well
विद्यमान कूप का ब्यौरा

Date of Construction/Sinking of Well कूप की निर्माण तिथि	20/03/1997	Type of the Well कूप का प्रकार	Tube Well/Boring
Housing Pipe If Any यदि कोई है	Yes	Approx. Length of Housing Pipe (In Meter) हाउसिंग पाइप की अनुमानित लंबाई (मीटर में)	90.00
Approx. Diameter of Housing Pipe (mm) हाउसिंग पाइप का अनुमानित व्यास (मिलीमीटर में)	150.00	Material of the Housing Pipe & Blank Pipe हाउसिंग पाइप एवं ब्लैंक पाइप की सामग्री	Iron

Strainer Details
स्ट्रेनर का विवरण

Material of Strainer स्ट्रेनर की सामग्री	Iron	Number of Strainer(s) स्ट्रेनर की संख्या	4
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S.No.	Strainer Installed at what Depth from Ground Level (in Meter)	Strainer Installed upto what Depth from Ground Level (in Meter)	Length (In meter)	Diameter (In millimeter)
क्रम संख्या	स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	लंबाई (मीटर में)	व्यास (मिलीमीटर में)
1	103.00	109.00	6.00	150.00
2	109.00	115.00	6.00	150.00
3	115.00	121.00	6.00	150.00
4	121.00	125.00	4.00	150.00

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	125.00	Whether there has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
Give Particulars Regarding Water Quality of the Well कूप की जलीय गुणवत्ता का विवरण दें		N/A	
Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण			
Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	90.00
Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	150.00	Horse Power (H.P.) हॉर्स पावर (एच.पी.)	30.00
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	27/03/1997
Details of Utilization of Well कूप के उपयोग का विवरण			
Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial	Annual Running Hours वार्षिक उपयोग (घंटे में)	2800.00
Daily Running Hours दैनिक उपयोग (घंटे में)	8.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Recharge Required रिचार्ज आवश्यक है	420000.00	Total Ground water Extraction कुल भूजल निकासी	420000.00
Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)	ETP INSTALLED BASED ON ACTIVATED SLUDGE PROCESS.	Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes
Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें			
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	No	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं:	N/A
Affidavit on non judicial stamp paper of Rs. 10 for installation of appropriate rain water harvesting structure/ measure within a period of one year from Issuing of NOC Date एनओसी तिथि जारी करने से एक वर्ष की अवधि के भीतर उचित वर्षा जल संचयन संरचना / माप की स्थापना के लिए रु 10- के गैर न्यायिक स्टाम्प पेपर			
Affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m3/day			
Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m3/day			
Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories			
Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs			
Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m3/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.			
Does industry come under MSME ? क्या उद्योग MSME के अंतर्गत आता है ?	No		
Uploaded Affidavit शपथ पत्र अपलोड किया		N/A	
Application Date आवेदन तिथि		01/03/2022	

Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled .
मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।

I Agree/सहमत

1102

Form 8 (A)/फॉर्म 8 (ए)

APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL IN NON-NOTIFIED AREA

विद्यमान कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

(Any Commercial or Industrial or Infrastructural or Bulk user)
(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोक्ता)[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]
[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]Applicant's Details
आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	MZFN0322NIN0110
Name of the Applicant आवेदक का नाम	SACHIN AGRAWAL		
Mobile No. मोबाइल नंबर	9927990098	Email ID. ईमेल आईडी	info@tehripaper.com
Date of Birth जन्मतिथि	16/11/1975	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	5895-1024-1822	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	122,SOUTH BHOPA ROAD, NEW MANDI,MUZAFFARNAGAR,UTTAR PRADESH		
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	MUZAFFAR NAGAR	State राज्य	Uttar Pradesh
District जनपद	MUZAFFAR NAGAR	Pin Code पिन कोड	251001
Designation पद	G. M. ENVIRONMENT	Company Name कंपनी का नाम	TEHRI PULP AND PAPER LIMITED
Company Address कंपनी का पता	9TH KM,BHOPA ROAD,MUZAFFARNAGAR.	Authorization Letter प्राधिकार पत्र	

Details of Existing Well
विद्यमान कूप का विवरण

District जनपद	Muzaffar Nagar	Block ब्लॉक	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	9TH KM BHOPA ROAD,MUZAFFARNAGAR	Municipality/Municipal Corporation नगर पालिका/नगर निगम	No
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या	N/A	Land Details भूमि का विवरण	

Particulars of The Existing Well
विद्यमान कूप का ब्यौरा

Date of Construction/Sinking of Well कूप की निर्माण तिथि	20/03/1997	Type of the Well कूप का प्रकार	Tube Well/Boring
Housing Pipe If Any यदि कोई है	Yes	Approx. Length of Housing Pipe (In Meter) हाउसिंग पाइप की अनुमानित लंबाई (मीटर में)	90.00
Approx. Diameter of Housing Pipe (mm) हाउसिंग पाइप का अनुमानित व्यास (मिलीमीटर में)	150.00	Material of the Housing Pipe & Blank Pipe हाउसिंग पाइप एवं ब्लैंक पाइप की सामग्री	Iron

Strainer Details
स्ट्रेनर का विवरण

Material of Strainer स्ट्रेनर की सामग्री	Iron	Number of Strainer(s) स्ट्रेनर की संख्या	4	
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	103.00	109.00	6.00	150.00
2	109.00	115.00	6.00	150.00
3	115.00	121.00	6.00	150.00
4	121.00	125.00	4.00	150.00

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	125.00	Whether there has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
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Give Particulars Regarding Water Quality of the Well
कूप की जलीय गुणवत्ता का विवरण दें

Details of Existing Pumping Device
विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	90.00
Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	150.00	Horse Power (H.P.) हॉर्स पावर (एच.पी.)	30.00
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	28/03/1997

Details of Utilization of Well
कूप के उपयोग का विवरण

Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial	Annual Running Hours वार्षिक उपयोग (घंटे में)	2800.00
Daily Running Hours दैनिक उपयोग (घंटे में)	8.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Recharge Required रिचार्ज आवश्यक है	420000.00	Total Ground water Extraction कुल भूजल निकासी	420000.00
Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)	ETP INSTALLED BASED ON ACTIVATED SLUDGE PROCESS.	Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes

Upload NOC
अनापत्ति प्रमाणपत्र अपलोड करें

Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	No	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं:	N/A
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Affidavit on non judicial stamp paper of Rs. 10 for installation of appropriate rain water harvesting structure/ measure within a period of one year from Issuing of NOC Date
एनओसी तिथि जारी करने से एक वर्ष की अवधि के भीतर उचित वर्षा जल संचयन संरचना / माप की स्थापना के लिए रु 10- के गैर न्यायिक स्टाम्प पेपर

Affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m3/day

Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m3/day

Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories

Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs

Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m3/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.

Does industry come under MSME ?
क्या उद्योग MSME के अंतर्गत आता है ?

No

Uploaded Affidavit
शपथ पत्र अपलोड किया

N/A

Application Date
आवेदन तिथि

01/03/2022

Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled .
मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।

I Agree/सहमत



1104
Ground Water Department
 (Namami Gange & Rural Water Supply Department)
 Ministry of Jal Shakti
 Government of Uttar Pradesh

Annexure 16

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC012696

VALID FROM 31/03/2022 TO 30/03/2027

Name of the Applicant	SACHIN AGRAWAL		
Address of the Applicant:	122,SOUTH BHOPA ROAD, NEW MANDI,MUZAFFARNAGAR,UTTAR PRADESH		
Company Name:	TEHRI PULP AND PAPER LIMITED	Company Address	9TH KM,BHOPA ROAD,MUZAFFARNAGAR.
Serial No. of Application Form	MZFN0322NIN0108	Date of Submission	28/02/2022
Specimen Signature of the User:			
Location particulars:			
District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
J.L. No		Plot No.	9TH KM BHOPA ROAD,MUZAFFARNAGAR
Municipality/Corporation	No	Ward No.	N/A
Holding No.			N/A
Rate of Withdrawal (m ³ /hr.)	150.00	Date of Energization (In Case of Electric Pump)	27/03/1997
Particulars of the Proposed Well and Pumping Device:			
Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	90.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	30.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	150.00	Maximum Allowable Running Hours Per Day:	7.00
Maximum Allowable Annual Extraction of Ground Water:	367500.00	Recharge Required:	367500.00
<ul style="list-style-type: none"> • This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf. • Holder of this NOC is hereby directed to assure annual recharge of 367500.00 cubic meter, as specified under the application form within the given time period.. 			
GENERAL CONDITIONS			
<ul style="list-style-type: none"> • Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC. • In case of any change of ownership of the proposed well, fresh authorization has to be obtained. • No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization • For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters • The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands • In case of any change of ownership of the existing well, fresh registration has to be obtained. • No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration • In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation. • The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity. • Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis • Guidelines for Installation of Piezometers and their Monitoring 			
Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:			
<ul style="list-style-type: none"> • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6". • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring. • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table: 			
S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism
			Manual DWLR with Telemetry

1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 Lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :07/06/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



1106
Ground Water Department
 (Namami Gange & Rural Water Supply Department)
 Ministry of Jal Shakti
 Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC018076

VALID FROM 31/03/2022 TO 30/03/2027

Name of the Applicant	SACHIN AGRAWAL		
Address of the Applicant:	122,SOUTH BHOPA ROAD, NEW MANDI,MUZAFFARNAGAR,UTTAR PRADESH		
Company Name:	TEHRI PULP AND PAPER LIMITED	Company Address	9TH KM,BHOPA ROAD,MUZAFFARNAGAR.
Serial No. of Application Form	MZFN0322NIN0109	Date of Submission	01/03/2022
Specimen Signature of the User:			
Location particulars:			
District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
J.L. No		Plot No.	9TH KM BHOPA ROAD,MUZAFFARNAGAR
Municipality/Corporation	No	Ward No.	N/A
Holding No.			N/A
Rate of Withdrawal (m ³ /hr.)	150.00	Date of Energization (In Case of Electric Pump)	27/03/1997
Particulars of the Proposed Well and Pumping Device:			
Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	90.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	30.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	150.00	Maximum Allowable Running Hours Per Day:	8.00
Maximum Allowable Annual Extraction of Ground Water:	420000.00	Recharge Required:	420000.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 420000.00 cubic meter, as specified under the application form within the given time period..

GENERAL CONDITIONS

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry

1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :07/06/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



1108
Ground Water Department
 (Namami Gange & Rural Water Supply Department)
 Ministry of Jal Shakti
 Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC018699

VALID FROM 31/03/2022 TO 30/03/2027

Name of the Applicant	SACHIN AGRAWAL		
Address of the Applicant:	122,SOUTH BHOPA ROAD, NEW MANDI,MUZAFFARNAGAR,UTTAR PRADESH		
Company Name:	TEHRI PULP AND PAPER LIMITED	Company Address	9TH KM,BHOPA ROAD,MUZAFFARNAGAR.
Serial No. of Application Form	MZFN0322NIN0110	Date of Submission	01/03/2022
Specimen Signature of the User:			
Location particulars:			
District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
J.L. No		Plot No.	9TH KM BHOPA ROAD,MUZAFFARNAGAR
Municipality/Corporation	No	Ward No.	N/A
Holding No.			N/A
Rate of Withdrawal (m ³ /hr.)	150.00	Date of Energization (In Case of Electric Pump)	28/03/1997
Particulars of the Proposed Well and Pumping Device:			
Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	90.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	30.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	150.00	Maximum Allowable Running Hours Per Day:	8.00
Maximum Allowable Annual Extraction of Ground Water:	420000.00	Recharge Required:	420000.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 420000.00 cubic meter, as specified under the application form within the given time period..

GENERAL CONDITIONS

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
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- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
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- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry

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3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 Lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
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- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
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 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :07/06/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
66769/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/
water/MUZAFFARNAGAR/2019

Dated : 28/12/2019

To ,

Shri SACHIN AGARWAL
M/s TEHRI PULP AND PAPER LTD UNIT 1
9th K.M. Stone, Bhopa Road, Muzaffarnagar (U.P.),MUZAFFAR NAGAR,251001
MUZAFFARNAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. TEHRI PULP AND PAPER LTD UNIT 1

Reference Application No :6012187

Dated :28/12/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. TEHRI PULP AND PAPER LTD UNIT 1 is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi Digitally signed
by Nishi Kumar
Chauhan
Date: 2019.12.28
16:51:17 +05'30'
Kumar
Chauhan

For and on behalf of U.P. Pollution Control Board

CEO
C-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Digitally signed
by Nishi Kumar
Chauhan
Date: 2019.12.28
16:52:03 +05'30'
Kumar
Chauhan
CEO
C-3.



1111

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या- 448119 / सी-3 / जल-361 / मु0नगर / 2020

दिनांक 20/12/2020

सेवा में,

पंजीकृत

मै0 टिहरी पल्प एण्ड पेपर लि0,
यूनिट-1, 9 किमी0 स्टोन, भोपा रोड,
मुजफ्फरनगर।

विषय: जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा-25/26 के अन्तर्गत घरेलू/प्रक्रिया जनित उत्स्रवाह निस्तारण हेतु सहमति के संबंध में।

महोदय,

कृपया उपरोक्त विषयक अपने प्रत्यावेदन दिनांक-01.01.2020 का संदर्भ ग्रहण करने का कष्ट करें। संदर्भित प्रत्यावेदन के अनुक्रम में उद्योग द्वारा किये गये अनुरोध को दृष्टिगत रखते हुए उद्योग के निवेश मित्र पोर्टल पर प्राप्त आवेदन पत्र के क्रम संख्या 11 (ए) में प्रस्तुत कच्चे माल के विवरण के अनुसार उद्योग मै0 टिहरी पल्प एण्ड पेपर लि0, 9 किमी0 स्टोन, भोपा रोड, मुजफ्फरनगर को निवेश मित्र पोर्टल के माध्यम से निर्गत जल सहमति आदेश पत्र संख्या- 66769/यूपीपीसीबी/मुजफ्फरनगर (यूपीपीसीबीआरओ)/सीटीओ/वाटर/मुजफ्फरनगर/2019 दिनांक-28.12.2019 की शर्त संख्या 1 में निम्नवत संशोधन किया जाता है :-

पूर्व शर्त-

This consent is valid for the approved production capacity Kraft paper 250 MTD using Waste paper as main raw material.

संशोधित शर्त-

This consent is valid only for the approved production capacity of Kraft paper 250 Ton per day (Kraft Paper 200 TPD using waste paper as raw material and Kraft Paper 50 TPD using Agro Waste as raw material).

उपरोक्त के अतिरिक्त सहमति आदेश में अंकित समस्त शर्तें यथावत लागू रहेंगी।

भवदीय,

(एन0के0चौहान)

मुख्य पर्यावरण अधिकारी (वृत्त-3)

प्रतिलिपि: क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी (वृत्त-3)

टी0सी0-12, वी, विभूति खण्ड,
गोमती नगर, लखनऊ-226010

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010